

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

**ORIGINAL APPLICATION No. 92 OF 2024 (SZ)
[Earlier, OA No. 774 of 2023 (PB)]**

IN THE MATTER OF:

Sudhagoni Vishnu Applicant(s)

Versus

The Chief Secretary,
Govt of Telangana and Ors Respondent(s)

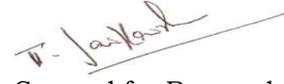
REPORT OF THE JOINT COMMITTEE

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Place: Hyderabad.

Date: 16-04-2024.


Counsel for Respondent -
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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

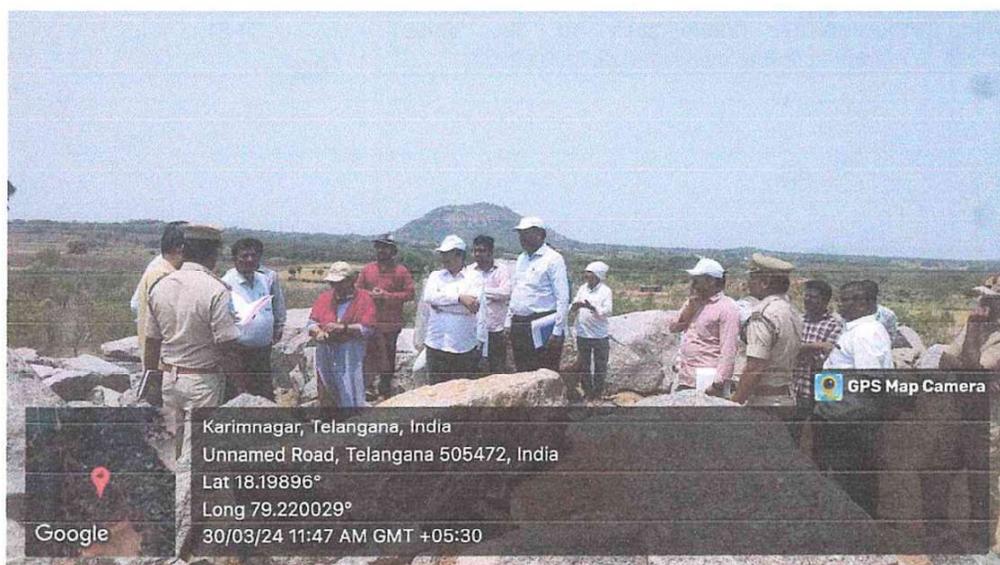
NEW DELHI

Original Application No.774 of 2023

**REPORT OF THE JOINT COMMITTEE CONSTITUTED IN THE O.A.
NO. 774 OF 2023 ON A LETTER PETITION RECEIVED FROM
MR.SUDHAGONI VISHNU, R/O.ULLAMPALLY (V), CHIGURUMAMIDI
(M), KARIMNAGAR DISTRICT REGARDING MINING OF PANDAVULA
GUTTA (MOUND), A HERITAGE SITE**

VERSUS

STATE OF TELANGANA



Joint Committee Inspection on 30.03.2024

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

NEW DELHI

Original Application No.774 of 2023

IN THE MATTER OF:

1.	Sudhagoni Vishnu	Applicant (s)
Versus		
2.	State of Telangana & Ors	Respondent (s)

INDEX

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Report of the Joint Committee constituted in the O.A. No. 774 of 2023 on a letter petition received from Mr.Sudhagoni Vishnu, R/o.Ullampally (V), Chigurumamidi (M), Karimnagar District regarding mining of Pandavula Gutta (Mound), a heritage site

Introduction:

The Hon'ble National Green Tribunal (NGT), New Delhi as registered Original Application No. 774 of 2023 based on a letter petition received from Mr.Sudhagoni Vishnu, R/o.Ullampally (V), Chigurumamidi (M), Karimnagar District regarding mining of Pandavula Gutta Mound (Mound), a heritage site. The complainant in his letter petition addressed to the Hon'ble NGT stated that mining has started in Pandavulagutta (Mound) near his agricultural land, a heritage site, due to its mining may damage occur to the surrounding environment and requested to stop the mining and save the Mound and save their future.

The Hon'ble NGT, New Delhi vide Order dated 08.02.2024 constituted a Joint Committee comprising 1) District Collector, Karimnagar, 2) DFO, Karimnagar, 3) Telangana State Pollution Control Board – Nodal agency and directed the Joint Committee to file a Factual and Action Taken Report and directed the Respondents to file reply / response within 2 months from the date of Judgment to the Hon'ble NGT, Chennai. The Telangana State Pollution Control Board will be the Nodal agency.

Constitution of the Joint Committee:

In compliance to the Hon'ble NGT order dated 08.02.2024 in O.A.No.774 of 2023, the Joint Committee was constituted comprising the following officers:

- a. Sri K. Maheshwar, Revenue Divisional Officer, Karimnagar – Representative of the District Collector, Karimnagar District,
- b. Smt. Ch. Balamani , I.F.S., District Forest Officer, Karimnagar District,
- c. Sri D.Narender, Senior Environmental Engineer, Zonal Office, Hyderabad - Representative of the TSPCB, Hyderabad.

Terms of reference (TOR) to the Joint Committee:

The Joint Committee to file a Factual and Action Taken Report and directed the Respondents to file reply / response within 2 months from the date of Judgment to the Hon'ble NGT, Chennai.

The Joint Committee Meeting and Inspection:

The Joint Committee along with Sri N. Ramachary, Asst. Director Mines & Geology, Karimnagar District & Environmental Engineer, TSPCB, Regional Office, Ramagundam have inspected the Pandavulagutta (Mound) located at Bommanapally (V), Chigurumamidi (M), Karimnagar District on 30.03.2024.

At the time of inspection, Sri Sudagoni Vishnu applicant/petitioner was contacted and accompanied during the visit and farmers of neighboring lands were also present during the visit.

During the inspection, the Colour Granite mining unit holders were also present. The following observations are made by the Joint Committee:

- It is submitted that there is hillock (granite rock) existing which is locally known as Pandavula Gutta.
- It is noticed that the petitioner village is located about 1 km from hillock and he informed that due to mining of the granite rock there might be disturbance to the natural ecology.
- It is observed that the hillock is having granite rock and no vegetation is observed over the hillock and plantation is present in the bottom of the hillock.
- As per the Revenue department records, the hillock area is located in Sy.No.422 of Bommanapally (V), Chigurumamidi (M), Karimnagar District, which is a Government land.
- As per the Forest department, there is no Reserve Forest identified in the hillock and surrounding areas.
- The mining Department has given mining lease to the following 3 numbers of Colour Granite mining units at Pandavula Gutta, which is a Govt. Land located at Bommanapally (V), Chigurumamidi (M), Karimnagar District.
 - i) M/s. Sree Sakthi Ganapathi Rocks (2.0 Ha Colour granite Mine), Sy.No.422, Bommanapally (V), Chigurumamidi (M), Karimnagar District.
 - ii) M/s. Sushmitha Granites (2.50 Ha Colour granite Mine), Sy.No.422, Bommanapally (V), Chigurumamidi (M), Karimnagar District.
 - iii) M/s. Mathru Sri Granites (3.60 Ha Colour granite Mine) Sy.No.422, Bommanapally (V), Chigurumamidi (M), Karimnagar District.
- All the 3 Colour Granite mining units are possessing valid Environmental Clearance obtained from State Level Environment Impact Assessment Authority (SEIAA), Consent for Establishment (CFE) & Consent for Operation (CFO) obtained from Pollution Control Board, Quarry lease work order obtained from Mines & Geology Department.
- The details of the quarry leases are submitted are as follows:

SI. No	Name of the lease & location	Tahsildar Chigurumamidi Mandal NOC Details	EC	CFE	CFO	DM & G, Hyd Procs .No.	ADM & G, Karimnagar procs. No.	Present status
1	M/s. Bherunath Stonex Export (Lease period from 03.12.2022 to 02.12.2042) transferred from Sri Shakthi Ganapathi Rocks, over an extent 2.00 Hect in Sy.No.422 of Bommanapally (V), Chigurumamidi (M)	Lr.No.B/ 1130/2018, Dt. 11.06.2018	SEIAA/T S/OL/ KRM82/ 2019-397, Dt: 01.02.2020	Order No.1097-RGM/ TSPCB/ ZO-HYD/ CFE/202 0-1113, Dt: 19.03.2020	Order No.1097-RGM/ TSPCB/ ZO-HYD /CFO/202 0-1114, Dt: 19.03.2020	21011 9/ R1-3/2019 , Dt.03.06.2022 and I/KRM /7051, Dt.24.08.2023	7712/Q1/2016, Dt. 03.12.2022 and 7712/Q1/2016, Dt: 13.10.2023	Working

2	M/s. Shree Veer Teja Granites (Lease period from 10.10.2023 to 09.10.2043) transferred from M/s. Sushmitha Granites, over an extent 2.50 Hect in Sy.No.422 of Bommanapalli (V), Chigurumamidi (M)	Lr.No.B/7 90/2010, Dt.31.03.2016	SEIAA/T S/OL/KR M- 157/2020 -, Dt: 22.03.2021	Order No.1203-RGM/TS PCB/ZO-HYD /CFE/20 22-1329, Dt:10.01.2022	Order No.1203-RGM/TS PCB/ZO-HYD /CFO/202 2-1335, Dt: 12.01.2022	QK/K RM/L OI500 701, Dt.03-09-2022 and I/KRM /7050, Dt.23-08-2023	11796/Q1/2010 , Dt.09-06-2023 and 11796/Q1/2010 , Dt:10-10-2023	Working
3	M/s. Sri Mathrusri Granites over an extent 3.600 Hect in Sy.No.422 of Bommanapalli (V), Chigurumamidi (M) (Lease period from 02.06.2023 to 01.06.2043)	Lr.No.B/7 87/2010, Dt.31.03.2016	SEIAA/T S/OL/KR M- 174/2021 -,Dt: 08.06.2021	Order No.1204-RGM/TS PCB/ZO-HYD /CFE/20 22-1326, Dt:10.01.2022	Order No.1204-RGM/TS PCB/ZO-HYD /CFO/202 2-1336, Dt: 12.01.2022	QL/K RM/L OI500 700, Dt.03-09-2022	11786/Q1/2010 , Dt.09-06-2023	Non-Working

- During the visit of the Joint Committee, it is observed that presently, 2 quarries i.e., M/s. Sree Sakthi Ganapathi Rocks (2.0 Ha Colour granite Mine) and M/s. Sushmitha Granites (2.50 Ha Colour granite Mine) are under operation and third quarry i.e., M/s. Mathru Sri Granites (3.60 Ha Colour granite Mine) has not yet started operations.
- The granite waste generated are stored in the earmarked area.
- It is observed that there are no Forest existing proximity to the Pandavulagutta (Mound). but there are water bodies at 0.89 KMs distance.
- There are no temples existing on the mound and Pandavulagutta (Mound) has no historical significance and not recognized as a heritage site.
- There is no human habitation within a kilometer distance from all sides of the Pandavulagutta (Mound).
- As per the time line maps, there is vegetation all around the hillock (Pandavula Gutta) before 2020.
- The status of the individual mines operating in the area are as follows:

I) M/s. Sree Sakthi Ganapathi Rocks (2.0 Ha Colour granite Mine), Sy.No.422, Bommanapally (V), Chigurumamidi (M), Karimnagar District.

- M/s. Sree Sakthi Ganapathi Rocks, Sy.No.422, Bommanapally (V), Chigurumamidi (M), Karimnagar District and is a Colour Granite mining unit.
- The unit has obtained Environment Clearance (EC) from State Level Environment Impact Assessment Authority (SEIAA), Telangana vide orders dated 01.02.2020 for Mining of Colour granite – 25,650 m³/Annum over an extent of 2.00 Ha. The E.C order is valid for a period of 9 years OR the expiry date of quarry lease period

issued by the Government of Telangana, whichever is earlier. As per EC, it was reported that the life of the mine is 9 years.

- Subsequently, the unit has obtained Consent for Establishment (CFE) of the Board vide orders dated 19.03.2020 and Consent for Operation (CFO) of the Board vide orders dated 19.03.2020 for mining of Colour granite – 25,650 m³/Annum over an extent of 2.00 Ha and which is valid upto 31.01.2025.
- The unit is under operation.
- It is an open-cast semi mechanized Mine. The unit is carrying out jack hammer drilling & wedge cutting by wire saw operations and using cracking powder for separation of blocks from mother rock. The unit is adopting wet drilling operations to control dust emissions. The unit representative informed that they have not been carrying any blasting operations and using only non explosive chemical cracking powder for separation of blocks.
- The unit has provided a mobile water tanker and wetting the haul roads with tanker to control fugitive dust emissions.

II) M/s. Sushmitha Granites (2.50 Ha Colour granite Mine), Sy.No.422, Bommanapalli (V), Chigurumamidi (M), Karimnagar District.

- M/s. Sushmitha Granites, Sy.No.422, Bommanapally (V), Chigurumamidi (M), Karimnagar District and is a Colour Granite mining unit.
- The unit has obtained Environment Clearance (EC) from SEIAA, Telangana vide orders dated 22.03.2021 for Mining of Colour granite – 12,000 m³/Annum over an extent of 2.50 Ha. The E.C order is valid for a period of 30 years OR life of mine, whichever is earlier. As per EC, it was reported that the life of the mine is 11 years (@12,000 m³/annum).
- Subsequently, the unit has obtained Consent for Establishment (CFE) of the Board vide orders dated 10.01.2022 and Consent for Operation (CFO) of the Board vide orders dated 12.01.2022 for mining of Colour granite – 12,000 m³/Annum over an extent of 2.50 Ha and which is valid upto 30.11.2026.
- The unit is under operation.
- It is an open-cast semi mechanized Mine. The unit is carrying out jack hammer drilling & wedge cutting by wire saw operations and using cracking powder for separation of blocks from mother rock. The unit is adopting wet drilling operations to control dust emissions. The unit representative informed that they have not been carrying any blasting operations and using only non explosive chemical cracking powder for separation of blocks.
- The unit has provided a mobile water tanker and wetting the haul roads with tanker to control fugitive dust emissions.

III) M/s. Mathru Sri Granites (3.60 Ha Colour granite Mine), Sy.No.422, Bommanapalli (V), Chigurumamidi (M), Karimnagar District.

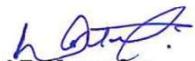
- M/s. Mathru Sri Granites, Sy.No.422, Bommanapally (V), Chigurumamidi (M), Karimnagar District and is a Colour Granite mining unit.
- The unit has obtained Environment Clearance (EC) from SEIAA, Telangana vide orders dated 08.06.2021 for Mining of Colour granite – 18,018 m³/Annum over an extent of 3.60 Ha. The E.C order is valid for a period of 30 years OR life of mine, whichever is earlier. As per EC, it was reported that the life of the mine is 13 years (@18,018 m³/annum).
- Subsequently, the unit has obtained Consent for Establishment (CFE) of the Board vide orders dated 10.01.2022 and Consent for Operation (CFO) of the Board vide orders dated 12.01.2022 for mining of Colour granite – 18,018 m³/Annum over an extent of 3.60 Ha and which is valid upto 30.11.2026.
- The unit has not yet started Granite mining operations.

The EC, CFE & CFO orders of the above 3 Colour Granite mining units are submitted as **Annexure-I**, Quarry lease work order obtained from Mines & Geology Department is submitted as **Annexure-II** as and Photographs collected by Joint committee during the visit are submitted as **Annexure-III**.

Recommendations:

1. The three Colour Granite mining units are possessing valid Environmental Clearance obtained from State Level Environment Impact Assessment Authority (SEIAA). Consent for Establishment (CFE) & Consent for Operation (CFO) obtained from Pollution Control Board, Quarry lease work order obtained from Mines & Geology Department.
2. Thick Green belt with wide root spreading & tall growing trees may be developed along the mining area to prevent soil erosion.
3. The mining shall be restricted to permitted lease area by fixing boundaries.
4. The granite waste shall be stored in the earmarked area and backfilled and reclaimed.
5. The granite mining units shall adopt wet drilling operations to control dust emissions.

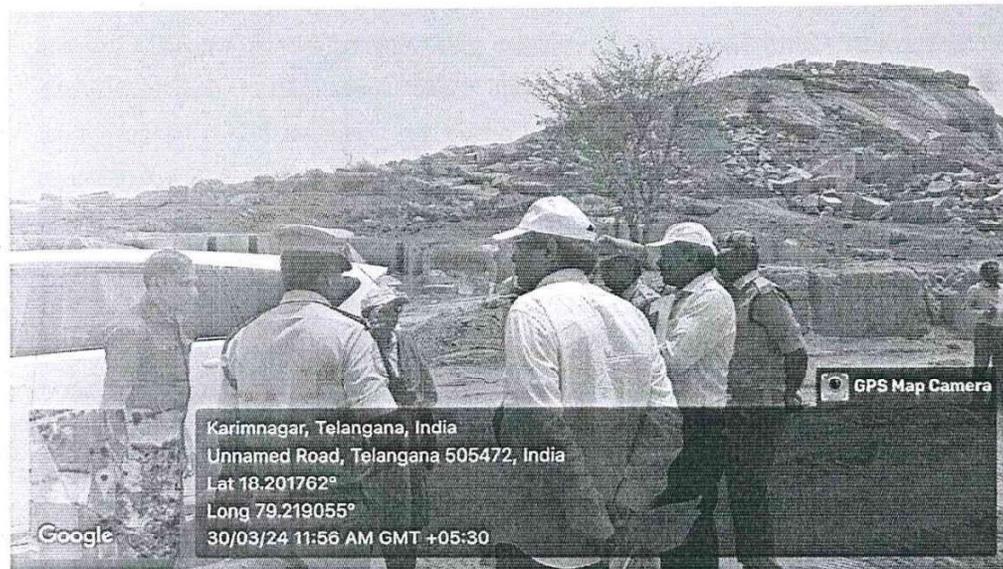
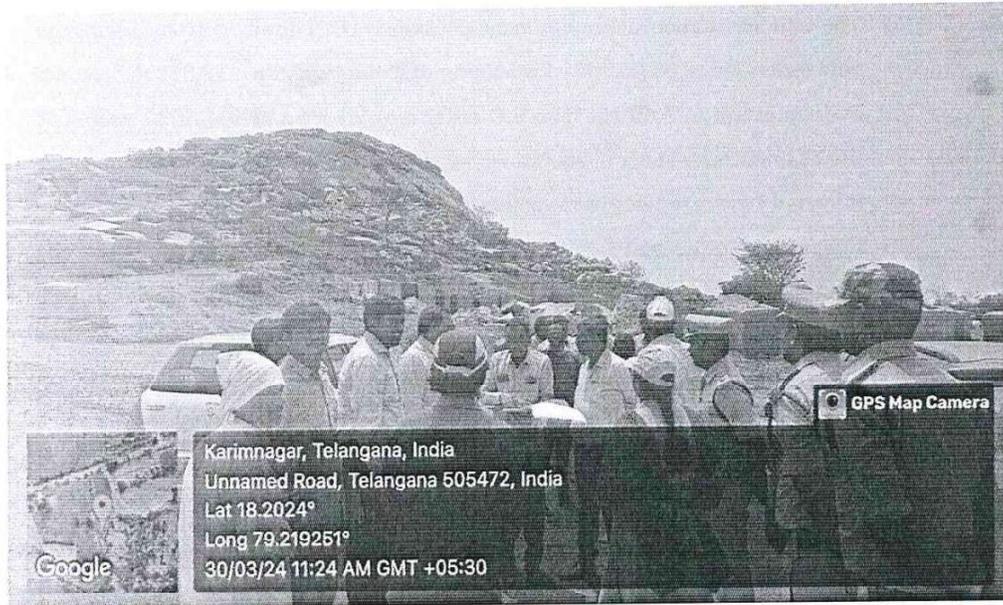
Submitted:


Sri D.Narender,
Senior Environmental
Engineer, Zonal Office,
Hyderabad -
(Representative of TSPCB)

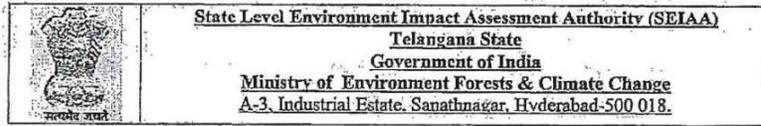

Smt. Ch.Balamani, I.F.S.,
District Forest Officer,
Karimnagar District


Sri K.Maheshwar,
Revenue Divisional Officer,
Karimnagar –
Representative of the
District Collector,
Karimnagar District

Photographs of the Joint Committee visit in connection with O.A. No.774 of 2023.



Annexure - I



REGD.POST WITH ACK.DUE

Order No. SEIAA/TS/OL/KRM-82/2019- 399

Dt:01.02.2020

DESPATCHED
ON: 01/2/2020

Sub: SEIAA, Telangana - 2.00 Ha. Colour Granite Mine of M/s. Sree Sakthi Ganapathi Rocks, Sy. No. 422, Bommanapally (V), Chigurumamdi (M), Karimnagar District - Environmental Clearance - Issued - Reg.

I. This has reference to your application submitted online on 18.03.2019 (Proposal no. SIA/TG/MIN/33267/2019) received on 07.12.2019 and seeking Environmental Clearance for the proposed Colour Granite Mine of 2.00 Ha. in favour of M/s. Sree Sakthi Ganapathi Rocks, Sy. No. 422, Bommanapally (V), Chigurumamdi (M), Karimnagar District. The Mine lease area is located between Latitude 18°11'59.50" to 18°12'08.50" (N) and Longitude 79°13'13.50" to 79°13'09.90" (E). It was reported that the nearest human habitation viz., Banjarupally (V) which is existing at a distance of 1.1 km; and Akurnur RF exists at a distance of 5.1 km; and nearest water body is near Banjarupally at a distance of 0.7 km from the boundary of the site. It was noted that the capital investment of the project is Rs. 50.0 Lakhs and maximum capacity of the project is as follows:

Colour Granite - 25,650 m³/annum.

- II. It is a semi-mechanized opencast quarry. The Blocks are cut by using jack hammer drilling, wire saw cutting or wedge-cutting and excavation by low explosive blasting. It is reported that the life of the Mine is estimated as 9 years. The total mine lease area is 2.00 Ha.
- III. The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the application in its meetings held on 24.12.2019. The project is considered under B2 category and exempted from the process of public hearing as the mining lease area is less than 5 Ha., as per provisions laid under EIA Notification, 2006 & its subsequent amendments. Based on the information furnished, presentation made by the proponent and the consultant M/s. Space Enviro Solutions, Hyderabad; In-principle grant of quarry lease by the DMG, Hyderabad vide Lr. Dt. 14.02.2019 for a period of 20 years; Scrutinized /Approved Mining Plan; Lr. dt. 18.11.2019 of ADMG; Karimnagar District addressed to the proponent informing that there are no mine leases exists within 500 mtrs radius from the proposed quarry lease area. Hence the cluster area becomes 2.0 Ha., which is less than 5.0 Ha. The Committee considered the project and recommended for issue of EC. The State Level Environment Impact Assessment Authority (SEIAA) in its meetings held on 22.01.2020 examined the proposal and recommendations of SEAC, Telangana for issue of Environmental Clearance. Accordingly, after discussions in the matter and considering the recommendations of the SEAC Telangana, the SEIAA, Telangana hereby accords prior Environmental Clearance to the project as mentioned at Para no. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions:

A. Specific Conditions:

a) Air Pollution:-

- i. Wet drilling & wire saw cutting method shall be adopted to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
- ii. While taking afforestation activity under EMP, the project proponent shall develop and maintain greenbelt along the boundary of mining lease area and consider giving priority to indigenous and evergreen species such as Neem, Raavi etc., having more foliage / green cover to absorb dust and other particles around mining area. The proponent shall Geo-tag all the saplings planted.
- iii. Fugitive dust emissions from all the sources should be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.
- iv. Effective safeguard measures such as conditioning of material with water, regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as around crushing and screening plant, loading and unloading point and

transfer points. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the CPCB/SPCB in this regard.

- v. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoE&F, GoI on 16.11.2009.
- vi. As part of ambient air quality monitoring during operational phase of the project, the air samples shall also be analysed for their mineralogical composition and records maintained.
- vii. The following measures are to be implemented to reduce air pollution during transportation of mineral:-
 - Roads shall be graded to mitigate the dust emission.
 - Water shall be sprinkled at regular interval on the main haul road and other service roads by water sprinklers to suppress dust.
 - The pollution due to transportation load on the environment will be effectively controlled & water sprinkling will also be done regularly. Vehicles with PUCC only will be allowed to ply. The mineral transportation shall be carried out through covered trucks only and the vehicles carrying the mineral shall not be overloaded. Project should obtain 'PUG' certificate for all the vehicles from authorized pollution testing centres.
- viii. The following measures are to be implemented to reduce Noise pollution:-
 - Proper and regular maintenance of vehicles and other equipment
 - Limiting time exposure of workers to excessive noise.
 - The workers employed shall be provided with protection equipment and earmuffs etc.
 - Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
- ix. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010; dt. 11.01.2010 issued by the MoE&F, GOI to control noise to the prescribed levels. Workers engaged in operations of HEMM, etc should be provided with ear plugs/muffs.
- x. Fencing shall be provided all around the working mine area.
- xi. Vehicular emissions shall be kept under control and regularly monitored. Measures shall be taken for maintenance of vehicles used in mining operations and in transportation of mineral from mine face to the plant. The vehicles shall be covered with a tarpaulin and shall not be overloaded.
- xii. Regular monitoring of ambient air quality shall be carried out and records maintained.

b) Water Pollution:-

- i. The source of water is through tankers from nearby village. Total water requirement is 3.48 KLD. Out of that, 0.2 KLD is used for Process, 1.6 KLD for Water Sprinkling on haul roads, 0.6 KLD for development of greenbelt and 1.08 KLD for domestic purpose. Wastewater generated from the domestic section is to be disposed into septic tank followed by soak pit.
- ii. Garland drain and siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly.
- iii. Washing of all transport vehicles should be done inside the mining lease.
- iv. ETP shall also be provided for workshop and wastewater generated during mining operation. There will be zero waste water discharge from the plant.
- v. Regular monitoring of ground water level and quality should be carried out by establishing a network of existing wells by the project proponent in and around project area in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Data thus collected should be sent at regular interval to MoEF, CGWA and CGWB, Southern Region, Hyderabad.
- vi. Regular monitoring of water quality upstream and downstream of adjoining water bodies shall be carried out and record of monitoring data should be maintained and submitted to Ministry of Environment and Forests, its Regional Office, Chennai, Central Groundwater Authority, Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board.

- vii. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures should be taken for rainwater harvesting.
 - viii. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any operations.
 - ix. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.
 - x. The mining operations shall be restricted to above ground water table and it should not intersect groundwater table. In case of working below ground water table, prior approval of the Ministry of Environment, Forest and Climate Change and Central Ground Water Authority shall be obtained, for which a detailed hydro-geological study shall be carried out; The Report on six monthly basis on changes in Ground water level and quality shall be submitted to the Regional Office of the Ministry.
 - xi. Appropriate mitigative measures shall be taken to prevent pollution of natural stream and other water bodies in consultation with the State Pollution Control Board.
- c) **Solid Waste :-**
- i. Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
 - ii. The excavated area shall be backfilled, reclaimed and rehabilitated by local plantation. Plantation shall be carried out, which will further improve the environment and aesthetic beauty.
 - iii. During the conceptual phase, the waste will be generated which will be utilized to backfill. The excavated pit shall be backfilled and reclaimed by native species of plants.
 - iv. Separate area shall be demarcated for overburden and refilling.
 - v. The following measures are to be adopted to control erosion of dumps:-
 - > Retention/toe walls shall be provided at the foot of the dumps.
 - > Worked out slopes are to be stabilized by planting appropriate shrub/grass species on the slopes.
 - vi. Waste oils, used oils generated from the HEMM, mining operations, if any, shall be disposed as per the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016, to the Recyclers authorized by TSPCB.
 - vii. The proponent shall not dump any waste from their Mining activity outside the Mine Lease Area, under any circumstances.

B. General Conditions:

- i. This order is valid for a period of 9 years OR the expiry date of mine lease period issued by the Government of Telangana, whichever is earlier. It was reported that the life of the mine is 9 years.
- ii. Environmental clearance is subject to obtaining clearance, if any, under the Wildlife (Protection) Act, 1972 from the Competent Authority, as may be applicable to this project.
- iii. Environmental clearance is granted subject to final outcome of Hon'ble Supreme Court of India, Hon'ble High Court of Telangana and any other Court of Law, if any, as may be applicable to this project.
- iv. No mining activities will be allowed in forest area, if any, for which the Forest Clearance is not available.
- v. "Consent for Establishment" & "Consent for Operation" shall be obtained from Telangana State Pollution Control Board under Air and Water Act to carry on mining.
- vi. Proponent shall appoint an Occupational Health Specialist for Regular and Periodical medical examination of the workers engaged in the Project and maintain records accordingly; also, Occupational health check-ups for workers having some ailments like BP, diabetes, habitual smoking, etc. shall be undertaken once in six months and necessary remedial/preventive measures taken accordingly. The Recommendations of any reputed/National Institute of Miners Health, for ensuring good occupational environment for mine workers, shall be implemented.
- vii. A Final Mine Closure Plan along with details of Corpus Fund shall be submitted to the SEIAA and MoEF&CC, GoI, 5 years in advance of Final Mine Closure.

- viii. The project shall have a well laid down environmental policy. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements / deviation / violation of the environmental conditions.
- ix. A separate Environmental Cell to monitor the environmental conditions / norms with qualified personnel shall be set up.
- x. The environment safeguards contained in the EMP Report should be implemented in letter and spirit. The responsibility of implementation of environmental safeguards rests fully with the proponent i.e., M/s. Sree Sakthi Ganapathi Rocks.
- xi. All the conditions, liabilities and legal provisions contained in the EC shall be equally applicable to the successor management of the project in the event of the project proponent transferring the ownership, maintenance of management of the project to any other entity.
- xii. The proponent shall comply with any other conditions stipulated by the Dept. of Mines & Geology, Govt. of Telangana and other concerned statutory Authority / Department.
- xiii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, T.S. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, Telangana / MoE&F, GoI, New Delhi, as applicable.
- xiv. No change in the calendar plan including excavation, quantum of mineral and waste should be made. There will be zero waste water discharge from the plant.
- xv. The proponent shall submit half-yearly compliance reports in respect of the terms and conditions stipulated in this order in hard and soft copies to the SEIAA; and CCF, Regional office of MoEF&CC, GoI, Chennai on 1st June and 1st December of each calendar year.
- xvi. Officials from the Regional Office of MoEF&CC, GoI, Chennai who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MoEF&CC, GoI, Chennai.
- xvii. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
- xviii. Data on ambient air quality should be regularly submitted to the Ministry including its Regional Office located at Chennai and the State Pollution Control Board/ Central Pollution Control Board once in six months.
- xix. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
- xx. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.
- xxi. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
- xxii. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- xxiii. The funds earmarked for environmental protection measures (Capital cost of Rs. 5.67 lakhs and recurring cost: Rs. 2.91 Lakhs/annum) should be kept in separate account and should not be diverted for other purpose. The budget allocated for the EMP shall be subsequently increased if the project cost increases at the time of CFO. Year wise expenditure should be reported to the Ministry and its Regional Office located at Chennai.
- xxiv. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.

- xxv. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the respective Regional Office of the Ministry of Environment, Forest and Climate Change, Chennai by e-mail.
- xxvi. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, Telangana.
- xxvii. The proponent shall obtain all other mandatory clearances from respective departments.
- xxviii. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xxix. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xxx. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xxxi. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.
- xxxii. Grant of EC is also subject to circulars issued under the EIA Notification 2016, which are available on the MoEF&CC website: www.parivesh.nic.in

Sd/-
MEMBER SECRETARY
SEIAA, T.S.

Sd/-
MEMBER
SEIAA, T.S.

Sd/-
CHAIRMAN,
SEIAA, T.S.

To

Sri K. Niranjan Reddy, Managing Partner,
M/s. Sree Sakthi Ganapathi Rocks (2.00 Ha. Colour Granite Mine)
H.No: 1-5-142/3, Old Alwal,
Secunderabad, Telangana State - 500010
Ph No. 9441832777
e-mail: shreesakthiganapathi@gmail.com

Copy to:

1. Prof. Ch. Krishna Reddy, Chairman, SEAC, T.S. for kind information.
2. The Member Secretary, TSPCB for kind information.
3. The EE, RO: Ramagundam, TSPCB for information.
4. The Regional Officer, MoEF&CC, GOI, Chennai for kind information.
5. The Secretary, MoEF&CC, GOI, New Delhi for kind information.
6. The Director of Mines & Geology Dept., for kind information.

//T.C.R.B.O//

SENIOR ENVIRONMENTAL ENGINEER
(UNIT III)



TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE: HYDERABAD

G. Hanmantha Reddy
Joint Chief Environmental Engineer (FAC)

H.No.6-3-1219, Sy.No.TS No.1 Part,
Block - C, Ward No.91, Near Country Club,
Uma Nagar, Begumpet, Hyderabad.
Phone No: 040-23402495
Email: jcee-zhyd-tspcb@telangana.gov.in

DESPATCHED

ON 19/03/2020

CONSENT ORDER FOR ESTABLISHMENT - RED CATEGORY

Order No. 1097-RGM/TSPCB/ZO-HYD/CFE/2020-1113

Date: 19.03.2020

Sub: TSPCB - ZOH - CONSENT FOR ESTABLISHMENT (CFE) - M/s. Sree Sakthi Ganapathi Rocks, (2.0 Ha. Colour Granite Mine), Sy.No. 422, Bommanapally (V), Chigurumamidi (M), Karimnagar District - Consent for Establishment of the Board under Sec.25 of Water (Prevention and Control of Pollution) Act, 1974 and under Sec.21 of Air (Prevention and Control of Pollution) Act, 1981 Issued - Reg.

- Ref:**
1. Industry's CFE & CFO applications received through TSOCMMS online portal on 17.02.2020 at TSPCB, RO, Ramagundam.
 2. TSPCB, RO, Ramagundam verification reports dated 03.03.2020 and received by Zonal Office, Hyderabad on 03.03.2020.
 3. CFE & CFO Committee meeting held on 06.03.2020 at TSPCB, Zonal Office, Hyderabad.
 4. T.O. Lr. No. 1097-RGM/TSPCB/ZO-HYD/CFE & CFO/2020-1061, Dated: 13.03.2020.
 5. Industry's undertaking dated: 13.03.2020 and received by Zonal Office, Hyderabad on 16.03.2020.

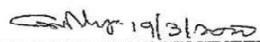
* * *

1. In the reference cited, an application was submitted to the Board seeking Consent for Establishment (CFE) to carry out mining of Colour granite quarry activity over an extent of 2.0 Ha as mentioned below, with a proposed project cost of Rs. 50.0 Lakhs (In words Fifty Lakhs only).

Sl No.	Product & Capacity
1.	Mining of Colour Granite - 25,650 m ³ / Annum (Over an extent of 2.0 Ha)

2. As per the application, the above activity is to be located at Sy.No. 422, Bommanapally (V), Chigurumamidi (M), Karimnagar District.
3. The above site was inspected by the Assistant Environmental Engineer, T.S. Pollution Control Board, Regional Office, Ramagundam on 29.02.2020 and found that the industry is surrounded by East: Agricultural lands; West: Agricultural lands; South: Agricultural lands; North: Agricultural lands.
4. The Board, after careful scrutiny of the application, verification report of Regional Officer, Ramagundam and recommendation by the CFE Committee meeting held on 06.03.2020 at TSPCB, Zonal Office, Hyderabad, and undertaking submitted by the industry, hereby issues CONSENT FOR ESTABLISHMENT to the industry, under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 and the rules made there under. This Order is issued to manufacture the products mentioned at para (1) only.

5. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' and Schedule 'B'.
6. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.


JOINT CHIEF ENVIRONMENTAL ENGINEER (FAC)

Encl: Schedules "A & B".

To
M/s. Sree Sakthi Ganapathi Rocks,
(2.0 Ha. Colour Granite Mine),
Sy.No. 422, Bommanapally (V),
Chigurumamidi(M), Karimnagar District.
Email: shreesakthiganapathi@gmail.com

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information.
Copy to the Environmental Engineer, TSPCB, Regional Office, Ramagundam for information
and necessary action.

SCHEDULE - A

1. Separate meters with necessary pipe-line shall be provided for assessing the quantity of water used for each of the purposes mentioned below.
 - a. Industrial cooling.
 - b. Domestic purposes.
 - c. Processing whereby water gets polluted and pollutants are easily bio-degradable.
2. The industry shall provide a minimum stack height (H) to the DG sets as per the following formula.
$$H = h + 0.2 \text{ SQRT (KVA)}$$

KVA = Total generation capacity, h = Height of building where DG Set is installed.
3. The generator shall be installed in a closed area with a silencer and suitable noise absorption systems. The ambient noise level shall not exceed 75 dB(A) during day time and 70 dB(A) during night time measured from a distance of 5mtrs from the DG Set.
4. The industry shall install and commission appropriate control and ventilation system for controlling the air pollution.
5. The industry shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, GoI on 16.11.2009.
6. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas. The applicant shall maintain good house keeping both within the factory and in the premises. All pipe valves, sewers, and drains shall be leak proof.
7. The solid waste arising in the premises shall be properly collected and disposed off.
8. There shall not be any perceptible odour outside the industry's premises.
9. All the rules and regulations notified by Ministry of Environment and Forests, Govt. of India in respect of noise pollution control measures shall be followed to avoid nuisance to public.
10. The proponent shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, GoI to control the noise to the prescribed levels.
11. The applicant shall obtain Consents for operation regularly from TSPCB, as required Under Sec. 25/26 of the Water (P&C of P) Act, 1974 and Under Sec. 21/22 of the Air (P&C of P) Act, 1981, for operation of the industry, before starting trial production. The Consent for Operation will be accorded only after ensuring compliance of all the conditions stipulated in this order.
12. The applicant shall comply with and carryout conditions issued by the Board in this consent order scrupulously. The applicant is liable for legal action as per the provisions of the relevant Acts in case of non-compliance of any conditions of the consent order.
13. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power Under Sec. 27(2) of Water (Prevention and Control of Pollution) Act, 1974 and Under Sec.21 (4) of Air (Prevention and Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions for the purpose of the Act by the Board.
14. The applicant shall exhibit the consent of the Board in the factory premises at a conspicuous place for the information of the inspecting officers of different departments.
15. Telangana State Pollution Control Board reserves the right to review, impose additional condition or conditions, revoke, change or alter the terms and conditions of this Order. Also the Board reserves the right to withdraw the CFE without any prejudice/ notice on receiving any complaints by the Board regarding Environmental Pollution problems caused by the industry.

16. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability.
17. Rain Water Harvesting (RWH) structure (s) shall be established on the plant site so that the ground water is recharged by the storm water.
18. The industry shall comply with Rules & Regulations notified by Ministry of Law and Justice, Govt. of India, regarding the Public Liability Insurance Act, 1991.
19. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water rules, 1976 and Air Rules 1982, to such authority (herein after referred to as the Appellate Authority) constituted under Section 28 of the Water (prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

SCHEDULE - B

1. This order is valid for a period of 5 years from the date of issue.
2. The industry shall report progress on implementation of the project to this office and Telangana State Pollution Control Board, Regional Office, Ramagundam regularly.
3. As committed vide undertaking dated: 13.03.2020, the industry shall comply with the following conditions:
 - i. The roads shall be graded to mitigate the dust emission.
 - ii. The industry shall not carryout blasting operations.
 - iii. The industry shall construct garland drain and siltation ponds of appropriate size for the working pit to arrest the flow of silt and sediments. The water so collected shall be utilized for watering the mine area, roads, green belt development, etc., The drains shall be regularly de-silted particularly after monsoon and maintain properly.
 - iv. Fugitive dust emissions from all the sources should be controlled regularly. The industry shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppressions.
 - v. The industry shall collect solid waste i.e., overburden (top soil and rock waste) properly. The topsoil shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
 - vi. The rock waste shall be dumped in the dump yard in the quarry lease area and the industry shall not dump the overburden soil outside the quarry lease area, under no circumstances.
 - vii. The industry shall construct retention / toe walls at the foot of the dumps.
 - viii. The industry shall stabilize the worked out slopes by planting appropriate shrub / grass species on the slopes.
 - ix. The industry shall refill the mine with ash, overburden waste and the mine will be brought to the original condition.
 - x. The industry shall develop 33% of the total area as a thick green belt (green barrier) all along the boundary of the mine lease area and also in all the vacant places within the mine lease area premises, with tall growing trees with an average height of 5mtrs and wide leaf area.
4. The industry shall carry out semi mechanized open cast mining method, with drilling & blasting, excavating granite with crow bars and spades and shall carryout mining of Colour granite in an area of 2.0 Ha only.
5. After breaking the mineral into required size by drilling and blasting and excavating granite with crow bars and spades, it shall be directly loaded into the trucks.

6. The industry shall adopt wet drilling method to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust. The industry shall not cause any pollution problems to the surrounding agricultural lands.
7. Fugitive dust emissions from all the sources should be controlled regularly. The industry shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppressions.
8. After excavation & sizing, the mineral shall be loaded into trucks. The crusher and screened ore shall be directly transported to the consumers. No beneficiation shall be done at the mining site.
9. The industry shall provide water spraying arrangement on haul roads, loading & unloading and at transfer points for dust suppressions.
10. The industry shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, GoI on dt.16.11.2009.
11. The industry shall scrupulously comply with conditions stipulated by the SEIAA, (State level Environment Impact Assessment Authority) in the Environmental Clearance order dated 01.02.2020.
12. The source of water is Borewell and the maximum permitted water consumption shall not exceed the following quantities.

S. No.	Purpose	Total Consumption (KLD)
1.	Dust Suppression on haul roads	1.6 KLD
2.	Green belt development	0.6 KLD
3.	Domestic	1.08 KLD
	Total	3.48 KLD

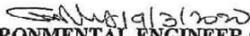
13. The maximum waste water generation (KLD) shall not exceed the following:

S. No.	Wastewater generation	Total generation (KLD)
1.	Domestic	0.86 KLD
	Total:	0.86 KLD

Effluent source	Standards to be complied	Mode of final disposal
Domestic (0.86 KLD)	---	Septic tank followed by soak pit.

14. The industry shall implement the following measures to reduce the air pollution during transportation of the mineral.
 - Road shall be graded to mitigate the dust emissions.
 - Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
 - Water shall be sprinkled at regular interval on the main haul roads and other service roads to suppress the dust.
15. The industry shall implement the following measures to reduce the noise pollution.
 - The proper and regular maintenance of the vehicles and other equipment.
 - Limiting time exposure of workers to the excessive noise. Worker employed shall be provided with protection equipment and ear muffs.
 - Speed of the trucks entering or leaving the mine is to be limited to the moderate speed of 25 KMPH to prevent undue noise from empty trucks.
16. The industry shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, GoI to control the noise to the prescribed levels.

34. The industry shall comply with all the directions issued by the Board from time to time.
35. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
36. The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the sinterest of environment protection.


JOINT CHIEF ENVIRONMENTAL ENGINEER (FAC)

To
M/s. Sree Sakti Ganapathi Rocks,
(2.0 Ha. Colour Granite Mine),
Sy.No. 422, Bommanapally (V),
Chigurumamidi (M), Karimnagar District.

17. The industry shall provide ear plugs / muffs for the workers engaged in the operations of HEMM, etc.,

18. The industry shall construct garland drain and siltation ponds of appropriate size for the working pit to arrest the flow of silt and sediments. The water so collected shall be utilized for watering the mine area, roads, green belt development, etc., The drains shall be regularly de-silted particularly after monsoon and maintain properly.

19. The Solid wastes generated shall not exceed the following breakup quantities:

S. No.	Name and quantity of the Hazardous / Solid waste	Stream	Method of Disposal
1.	Overburden and rock waste of various sizes and shapes (64,125 Cubic meters)	---	Shall be proposed into back filling/low lying areas of the quarry lease area.

20. The industry shall collect solid waste i.e., overburden (top soil and rock waste) properly. The topsoil shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.

21. The rock waste shall be dumped in the dump yard in the quarry lease area and the industry shall not dump the overburden soil outside the quarry lease area, under no circumstances. The Board is constrained to revoke the CFE issued by the Board in case overburden soil is dumped outside and also if complaints were received from the surroundings without any further notice.

22. The industry shall adopt the following measures to control erosion of dumps:

- Retention/toe walls shall be provided at the foot of the dumps.
- Worked out slopes are to be stabilized by planting appropriate shrub / grass species on the slopes.

23. Suitable conservation measures to augment ground water resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures shall be taken for rainwater harvesting.

24. No change in mining technology and scope of working should be made without prior approval from the Board. No further expansion or modification in the mine shall be carried out without prior approval from the Board.

25. The industry shall take measures for refilling of the mine with ash, overburden waste and the mine shall be brought to the original condition.

26. The industry shall stack the top soil properly with proper slope with adequate measures.

27. The industry shall develop 33% of the total area as thick green belt all along the boundary of the unit and also in the vacant places with all tall growing trees with wide leaf area.

28. The industry shall not dispose the solid waste outside the factory premises.

29. The industry shall comply with all the Rules and Regulations specified in Water (P&C of P) Act, 1974, Air (P&C of P) Act, 1981 and Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.

30. The industry shall not manufacture any extra products or extra capacities without obtaining CFE/CFO of the Board.

31. The industry shall not take up trial production without obtaining Consent for Operation of the Board.

32. Rain Water Harvesting (RWH) structure (s) shall be established on the plant site so that the ground water is recharged by the storm water.

33. The industry shall comply with Rules & Regulations notified by Ministry of Law and Justice, Govt. of India, regarding the Public Liability Insurance Act, 1991.



**TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE: HYDERABAD**

G. Hanmantha Reddy
Joint Chief Environmental Engineer (FAC)

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Block - C, Ward No.91, Near Country Club,
Uma Nagar, Begumpet, Hyderabad.
Phone No: 040-23402495
Email: jcee-zhyd-tspcb@telangana.gov.in

DESPATCHED

ON 19/03/2020

CONSENT & HW AUTHORIZATION ORDER – RED CATEGORY

Order No: 1097-RGM/TSPCB/ZOH/CFO/2020- 1114

Date: 19.03.2020

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof) and Authorization / Renewal of Authorization under Rule 6 of the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 (hereinafter referred to as 'the Acts') and Authorization under the provisions of HW (M & TM) Rules (herein after referred to as 'the Acts' 'the Rules') the rules and orders made thereunder to

M/s. Sree Sakthi Ganapathi Rocks,
(2.0 Ha. Colour Granite Mine),
Sy.No. 422, Bommanapally (V),
Chigurumamidi (M), Karimnagar District

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below:

i) Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge (KLD)	Point of Disposal
1.	Domestic effluents	0.86 KLD	Septic tank followed by soak pit

ii) Emissions from chimneys:

Chimney No.	Description of Chimney	Quantity of Emissions at peak flow	Emissions standards
--	--	--	--

iii) Hazardous Waste Authorization: (Form – 2) [See Rule 6(2)]:

M/s. Sree Sakthi Ganapathi Rocks, (2.0 Ha. Colour Granite Mine), Sy.No. 422, Bommanapally (V), Chigurumamidi (M), Karimnagar District is hereby granted an authorization to operate a facility for collection, reception, storage, transport and disposal of the following wastes with quantities as mentioned below:

S. No.	Name and quantity of the Hazardous waste	Stream	Disposal option
1	Overburden and rock waste of various sizes and shapes (64,125 Cubic meters)	---	Shall be proposed into back filling/low lying areas of the quarry lease area.

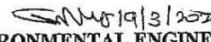
This order is subject to the provisions of 'the Acts' and 'the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B and C enclosed to this order.

This consent is valid for manufacture the following products along with quantities only

S. No.	Product	Capacity
1.	Mining of Colour Granite (Over an extent of 2.0 Ha)	25,650 m ³ / Annum

This combined order of consent & Hazardous Waste Authorization shall be valid for a period ending with the 31.01.2025.

Encl: Schedules A & B


JOINT CHIEF ENVIRONMENTAL ENGINEER (FAC)

To
M/s. Sree Sakthi Ganapathi Rocks,
(2.0 Ha. Colour Granite Mine),
Sy.No. 422, Bommanapally (V),
Chigurumamidi (M), Karimnagar District.
Email: shreesakthiganapathi@gmail.com

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information.
Copy to the Environmental Engineer, TSPCB, Regional Office, Ramagundam for information and necessary action.

SCHEDULE - A

1. The applicant shall make applications **through online** for renewal of consent (under Water and Air Acts) and Authorization under HWM Rules **atleast 120 days before the date of expiry of this order**, along with prescribed fee under Water and Air Acts for obtaining consent of the Board **along with detailed compliance to the conditions stipulated in the CFO.**
2. The industry shall immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions etc.
3. a) All the fugitive emissions shall be controlled with proper measures.
b) The applicant shall also install the equipment such as wind speed recorder and wind direction recorder.
4. The applicant shall not change or alter either the quality or the quantity or the rate of the discharge or the route of discharge and shall not change or alter either the prescribed quality or the rate of emission without the previous written permission of the Board.
5. The applicant shall, not later than 30 days from the date of issue of this consent order, certify in writing to the Board that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent. In absence of alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent, production shall be stopped.
6. Any up-set condition in any plant/plants of the industry, which result in, increased effluent discharge and/ or violation of standards stipulated in this order **or** the emission of any Air Pollutant into the environment in excess of the standards laid down by the Board, occurs or is apprehended to occur due to accident, or other unforeseen act or event, the person-in-charge of the premises, from where such discharge / emission occurs or is apprehended to occur shall forthwith intimate the fact of such occurrence or the apprehension of such occurrence to this Board, by fax / email under intimation to the Collector and District Magistrate.
7. In case of such episodal discharges / emissions mentioned in item 6 above, the industry should take immediate action to bring down the discharge / emission below the limits prescribed in this order.
8. A good house keeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
9. a) The industry shall carryout analysis of waste water discharges or emissions through chimneys, for the parameters mentioned in Schedule - B of this order at regular intervals.
b) The industry shall maintain following records to accessible to the Board, whenever required.
 1. Analysis reports of waste water/ emissions.
 2. Log book for operation of pollution control systems.
 3. Inspection book.
10. The applicant shall set up THREE Ambient Air Quality Monitoring Stations for continuous recording of relevant critical parameters mentioned in Schedule - B as per the CPCB guidelines and submit monthly reports.
11. Separate power connection with energy meter shall be provided for the Pollution Control Equipment and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
12. The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E (P) Rules, 1986 & its amendments thereof.
13. The applicant shall comply with the directives/orders issued by the Board in this conscnt order and at all subsequent times without any negligence on his part. The applicant shall be liable for such legal action against him as per provisions of the Law/Act in case if non-compliance of any order/directive issued at any time and/or violation of the terms and conditions of this consent order.

14. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system/ air pollution control equipment and such other particulars as may be pertinent for preventing and controlling pollution.
15. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as Civil liability.
16. All the rules & regulations notified by Ministry of Environment and Forests, Government of India in respect of management, handling, transportation and storage of hazardous chemicals and wastes shall be followed.
17. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 shall be followed.
18. The occupier shall educate the workers and nearby public of possible accidents and remedial measures.
19. For any accident or spillage of hazardous wastes causing damage to the Environment, the occupier or the transporter as the case shall be held responsible.
20. In case of closure of industry, the un-used/not consumed raw materials falling under the category of Hazardous Chemicals and mentioned in Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 and Amendment Rules, 2003 shall be removed and sold to other units within 90 days from the date of closure to prevent any possibility of occurrence of an accident. In case the above hazardous chemicals have lost their properties originally acquired, then they shall be treated as Hazardous Waste and they should be disposed off only to the authorized agencies of TSPCB in a safe manner.
21. The occupier shall prepare / update an emergency preparedness plan for safe handling of hazardous waste from time to time and submit the same to TSPCB. Emergency preparedness plan must be implemented immediately whenever there is fire, explosion or release of hazardous waste or hazardous waste constituents, which could endanger to human health or environment.
22. Packaging, labeling and transportation of Hazardous Wastes shall be in accordance with the provisions of the rules issued by the Central Govt. under the Motor Vehicles Act, 1988 and other guidelines issued from time to time. The packaging and labeling shall be based on the composition and hazardous constituent of the waste, however all Hazardous Waste containers should be provided with a general label.
23. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter shall carry a Transport Emergency (TREM) card (as given in the guidelines for management and handling of hazardous wastes) duly filled by the Hazardous Waste generator.
24. Containers / Container Liners of Hazardous Chemicals and Hazardous Wastes should be thoroughly detoxified before selling to agencies authorized by TSPCB. Proper records, specific to each Hazardous Chemical / Hazardous Waste Containers / container Liners should be maintained in the following way:
 - i . Number of containers received.
 - ii . Date and method of detoxification.
 - iii . Name of agencies to whom containers were sold with quantities.
 - iv . Transportation particulars.
25. No Hazardous Wastes shall be mixed with any other waste or shall be discharged to a common, other internal, external sewerage or other drainage system without prior approval of TSPCB.
26. If HDPE bags are used for storing Hazardous Wastes, it should be ensured that they are perfectly sealed mechanically or double hot sealed. If MS / HDPE bags or drums are used for Hazardous Wastes, these drums / bags should be ensured that they are perfectly sealed.
27. The person authorized shall not rent, lend, sell, transfer their industrial premises without obtaining prior permission of State Pollution Control Board.
28. Any Unauthorized change in personnel, equipment and working condition as mentioned in the application by the person authorized shall constitute a breach of this authorization.

29. The industry shall comply with the provisions of Batteries (Management and Handling) Rules, 2001.
30. The applicant shall put up two black boards of size 6 ft by 4 ft. at the main entrance to their plant. One board shall contain the specific CFE and CFO conditions, in sufficiently large font size so that it can be read easily from a distance of 10 ft to a normal eye, and other board shall carry, again in sufficiently large font size so as to be able to read from a distance of 10 ft, the latest Water, Air, Noise and solid waste monitoring data as well as the maximum vulnerable zone.
31. The applicant shall exhibit the Consent & HW Authorization order of the Board in the factory premises at a prominent place for the information of the inspecting officers of the different departments.
32. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves to it the right and powers under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and its amendments thereof and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and its amendments thereof to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
33. The authorization issued under Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016, shall comply with the provision of the Environment (Protection) act, 1986.
34. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Telangana State Water rules, 1976 and Air Rules 1982, to such authority (herein after referred to as the Appellate Authority) constituted under Section 28 of the Water (prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

SCHEDULE - B

Special Conditions:

1. The industry shall take steps to reduce water consumption to the extent possible and consumption shall not exceed the quantities mentioned below

S. No.	Purpose	Total Consumption (KLD)
1.	Dust Suppression on haul roads	1.6 KLD
2.	Green belt development	0.6 KLD
3.	Domestic	1.08 KLD
	Total	3.48 KLD

2. The industry shall remit water cess dues as per assessment orders as and when issued by the Board.
3. The industry should comply with the National ambient air quality standards as per MoEF, GOI notification dated. 18.11.2009 along the premises of the factory as prescribed below:

S. No	Parameters	Standards in µg/m ³ ;
1	Particulate Matter(PM10)	100
2	Particulate Matter (PM2.5)	60
3	SO ₂	80
4	NO _x	80

Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A).

4. The industry shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board.
5. The applicant shall put up two black boards of size 6 ft by 4 ft. at the main entrance to their plant. One board shall contain the specific CFE and CFO conditions, in sufficiently large font size so that it can be read easily from a distance of 10 ft to a normal eye, and other board shall carry, again in sufficiently large font size so as to be able to read from a distance of 10 ft, the latest Water, Air, Noise and solid waste monitoring data as well as the maximum vulnerable zone.

6. The industry shall not manufacture any extra products or extra capacities without obtaining CFE/CFO of the Board.
7. As committed vide undertaking dated: 13.03.2020, the industry shall comply with the following conditions:
 - i. The roads shall be graded to mitigate the dust emission.
 - ii. The industry shall not carryout blasting operations.
 - iii. The industry shall construct garland drain and siltation ponds of appropriate size for the working pit to arrest the flow of silt and sediments. The water so collected shall be utilized for watering the mine area, roads, green belt development, etc., The drains shall be regularly de-silted particularly after monsoon and maintain properly.
 - iv. Fugitive dust emissions from all the sources should be controlled regularly. The industry shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppressions.
 - v. The industry shall collect solid waste i.e., overburden (top soil and rock waste) properly. The topsoil shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
 - vi. The rock waste shall be dumped in the dump yard in the quarry lease area and the industry shall not dump the overburden soil outside the quarry lease area, under no circumstances.
 - vii. The industry shall construct retention / toe walls at the foot of the dumps.
 - viii. The industry shall stabilize the worked out slopes by planting appropriate shrub / grass species on the slopes.
 - ix. The industry shall refill the mine with ash, overburden waste and the mine will be brought to the original condition.
 - x. The industry shall develop 33% of the total area as a thick green belt (green barrier) all along the boundary of the mine lease area and also in all the vacant places within the mine lease area premises, with tall growing trees with an average height of 5mtrs and wide leaf area.
8. The industry shall carry out semi mechanized open cast mining method, with drilling & blasting, excavating granite with crow bars and spades and shall carryout mining of Colour granite in an area of 2.0 Ha only.
9. After breaking the mineral into required size by drilling and blasting and excavating granite with crow bars and spades, it shall be directly loaded into the trucks.
10. The industry shall adopt wet drilling method to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust. The industry shall not cause any pollution problems to the surrounding agricultural lands.
11. Fugitive dust emissions from all the sources should be controlled regularly. The industry shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppressions.
12. After excavation & sizing, the mineral shall be loaded into trucks. The crusher and screened ore shall be directly transported to the consumers. No beneficiation shall be done at the mining site.
13. The industry shall provide water spraying arrangement on haul roads, loading & unloading and at transfer points for dust suppressions.
14. The industry shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, GoI on dt.16.11.2009.
15. The industry shall scrupulously comply with conditions stipulated by the SEIAA, (State level Environment Impact Assessment Authority) in the Environmental Clearance order dated 01.02.2020.
16. The industry shall implement the following measures to reduce the air pollution during transportation of the mineral.

- Road shall be graded to mitigate the dust emissions.
 - Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
 - Water shall be sprinkled at regular interval on the main haul roads and other service roads to suppress the dust.
17. The industry shall implement the following measures to reduce the noise pollution.
 - The proper and regular maintenance of the vehicles and other equipment.
 - Limiting time exposure of workers to the excessive noise. Worker employed shall be provided with protection equipment and ear muffs.
 - Speed of the trucks entering or leaving the mine is to be limited to the moderate speed of 25 KMPH to prevent undue noise from empty trucks.
 18. The industry shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, GoI to control the noise to the prescribed levels.
 19. The industry shall provide ear plugs / muffs for the workers engaged in the operations of HEMM, etc.,
 20. The industry shall construct garland drain and siltation ponds of appropriate size for the working pit to arrest the flow of silt and sediments. The water so collected shall be utilized for watering the mine area, roads, green belt development, etc., The drains shall be regularly de-silted particularly after monsoon and maintain properly
 21. The industry shall comply with all the directions issued by the Board from time to time.
 22. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
 23. The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.
 24. This Order is issued to the industry without prejudice to the action taken by the Task Force of the Board.

SCHEDULE - C
(See Rule 6(2))

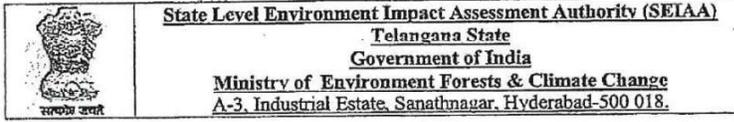
(Conditions of Authorization for occupier or operator handling hazardous wastes)

1. The industry shall give top priority for waste minimization and cleaner production practices.
2. The industry shall not store hazardous waste for more than 90 days as per the Hazardous & other wastes (Management and Transboundary Movement) Rules, 2016.
3. The industry shall not sell the used empty drums / barrels / liners / bags / Bottle etc. to outside parties & vendors for reuse, instead they shall discard the same to avoid reuse, which is resorting in illegal dumping of Hazardous Waste and shall dispose the same directly to authorized recyclers only.
4. The industry shall ensure for proper labelling of Hazardous Waste / other waste containers with particulars of industry & type of Waste along with characteristics, while storage & transporting the waste to Recyclers / TSDF / Cement Industries.
5. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal.
6. The industry shall not dispose Waste oils to the traders and the same shall be disposed to the authorized Reprocessors/ Recyclers.
7. The industry shall dispose Used Lead Acid Batteries to the manufacturers / dealers on buyback basis.
8. The industry shall take necessary practical steps for prevention of oil spillages and carry over of oil from the premises.
9. The industry shall maintain 6 copy manifest system for transportation of waste generated and a copy shall be submitted to Board Office and concerned Regional Office.

10. The industry shall maintain good housekeeping & maintain proper records for Hazardous Wastes stated in Authorisation.
11. The industry shall maintain proper records for Hazardous Wastes stated in Authorisation in FORM-3 and file annual returns in Form- 4 Rules 6(5), 13(8), 16(6) and 20(2) as per of the Hazardous & other wastes (Management, Transboundary Movement) Rules, 2016.
12. The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office.
13. The industry shall dispose the e-waste to authorized recyclers / re-processors only.

Sundar 19/3/2020
JOINT CHIEF ENVIRONMENTAL ENGINEER (FAC)

To
M/s. Sree Sakthi Ganapathi Rocks,
(2.0 Ha. Colour Granite Mine),
Sy.No. 422, Bommanapally (V),
Chigurumamidi (M), Karimnagar District.



REGD.POST WITH ACK.DUE

Order No. SEIAA/TS/OL/KRM-157/2020-

Dt:22.03.2021

Sub: SEIAA, Telangana – 2.50 Ha. Colour Granite Mine of M/s. Sushmitha Granites, Survey No. 422 of Bommanapalli (Village), Chigurumamidi (Mandal), and Karimnagar District. - Environmental Clearance - Issued - Reg.

- I. This has reference to your application submitted online on 18.03.2020 (Proposal no. SIA/TG/MIN/149542/2020) received on 22.06.2020 and seeking Environmental Clearance for the proposed Colour Granite Mine of 2.50 Ha. in favour of M/s. Sushmitha Granites, Survey Nos. 422 of Bommanapalli (Village), Chigurumamidi (Mandal) and Karimnagar District. The Mine lease area is located between Latitude 18°12'08.5" to 18°11'59.5" and Longitude 79°13'09.9" to 79°13'13.5". It was reported that the nearest human habitation viz., Bommanapalli (V) which is existing at a distance of 1.5 km and Bommanapallu pond exists at a distance of 1.4 km from the boundary of the site. It was noted that the capital investment of the project is Rs. 25.0 Lakhs and maximum production capacity of the project is as follows:

Colour Granite – 12,000 m³/annum.

- II. It is a semi-mechanized opencast quarry. The Blocks are cut by using jack hammer drilling, wire saw cutting or wedge-cutting and excavation by low explosive blasting. It is reported that the life of the Mine is estimated as 11 years (@ 12,000 m³/annum). The total mine lease area is 2.50 Ha.
- III. The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the application in its meetings held on 29.10.2020, 23.01.2020 & 18.02.2021. The project is considered under B2 category and exempted from the process of public hearing as the mining lease area is less than 5 Ha., as per provisions laid under EIA Notification, 2006 & its subsequent amendments. Based on the information furnished, presentation made by the proponent and the consultant M/s. Global Enviro Labs; In-principle grant of quarry lease by the DMG, Hyderabad vide Notice. Dt. 02.03.2017 for a period of 20 years; Scrutinized /Approved Mining Plan; Lr. dt. 29.01.2020 of ADMG, Karimnagar District addressed to the proponent informing that there are no quarry leases falling within 500m from the proposed quarry lease. The present mine lease area is 2.50 Ha. is within 5.0 Ha. The State Level Environment Impact Assessment Authority (SEIAA) in its meetings held on 09.03.2021 examined the proposal and recommendations of SEAC, Telangana for issue of Environmental Clearance. Accordingly, after discussions in the matter and considering the recommendations of the SEAC, Telangana, the SEIAA, Telangana hereby accords prior Environmental Clearance to the project as mentioned at Para no. I under the provisions of EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions:

A. Specific Conditions:

a) Air Pollution:-

- i. Wet drilling & wire saw cutting method shall be adopted to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
- ii. While taking afforestation activity under EMP, the project proponent shall develop and maintain greenbelt along the boundary of mining lease area and consider giving priority to indigenous and evergreen species such as Neem, Raavi etc; having more foliage / green cover to absorb dust and other particles around mining area. The proponent shall Geo-tag all the saplings planted. The CPCB guidelines in this respect shall also be adhered.

- iii. The density of the trees should be around 2500 saplings per Hectare. Adequate budgetary provision shall be made for protection and care of trees.
- iv. The Project Proponent shall develop greenbelt in 7.5m wide safety zone all along the mine lease boundary as per the guidelines of CPCB in order to arrest pollution emanating from mining operations within the lease. The whole Green belt shall be developed within first 5 years starting from windward side of the active mining area. The development of greenbelt shall be governed as per the EC granted by the Ministry irrespective of the stipulation made in approved mine plan.
- v. The Project Proponent shall make necessary alternative arrangements for livestock feed by developing grazing land with a view to compensate those areas which are coming within the mine lease. The development of such grazing land shall be done in consultation with the State Government. In this regard, Project Proponent should essentially implement the directions of the Hon'ble Supreme Court with regard to acquisition of grazing land. The sparse trees on such grazing ground, which provide mid-day shelter from the scorching sun, should be scrupulously guarded/ protected against felling and plantation of such trees should be promoted.
- vi. The Project Proponent shall undertake all precautionary measures for conservation and protection of endangered flora and fauna and Schedule-I species during mining operation. A Wildlife Conservation Plan shall be prepared for the same clearly delineating action to be taken for conservation of flora and fauna. The Plan shall be approved by Chief Wild Life Warden of the State Govt. and implemented in consultation with the State Forest and Wildlife Department. A copy of Wild Life Conservation Plan and its implementation status (annual) shall be submitted to the Regional Office of the Ministry.
- vii. Fugitive dust emissions from all the sources should be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.
- viii. Effective safeguard measures such as conditioning of material with water, regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as around crushing and screening plant, loading and unloading point and transfer points. The Fugitive dust emissions from all sources shall be regularly controlled by installation of required equipments/ machineries and preventive maintenance. Use of suitable water-soluble chemical dust suppressing agents may be explored for better effectiveness of dust control system. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the CPCB/SPCB in this regard.
- ix. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoE&F, GoI on 16.11.2009.
- x. As part of ambient air quality monitoring during operational phase of the project, the air samples shall also be analyzed for their mineralogical composition and records maintained.
- xi. The following measures are to be implemented to reduce air pollution during transportation of mineral:-
 - Roads shall be graded to mitigate the dust emission.
 - Water shall be sprinkled at regular interval on the main haul road and other service roads by water sprinklers to suppress dust.
 - The air pollution control equipments like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at Crushers, belt-conveyors and other areas prone to air pollution. The belt conveyor should be fully covered to avoid generation of dust while transportation. PP shall take necessary measures to avoid generation of fugitive dust emissions.

- The pollution due to transportation load on the environment will be effectively controlled & water sprinkling will also be done regularly. Vehicles with PUC only will be allowed to ply. The mineral transportation shall be carried out through covered trucks only and the vehicles carrying the mineral shall not be overloaded. Project should obtain 'PUC' certificate for all the vehicles from authorized pollution testing centers.
 - No Transportation of the minerals shall be allowed in case of roads passing through villages/ habitations. In such cases, PP shall construct a ' bypass' road for the purpose of transportation of the minerals leaving an adequate gap (at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be avoided. All costs resulting from widening and strengthening of existing public road network shall be borne by the PP in consultation with nodal State Govt. Department. Transportation of minerals through road movement in case of existing village/ rural roads shall be allowed in consultation with nodal State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle the traffic load. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly.
- xii. The following measures are to be implemented to reduce Noise pollution:-
- Proper and regular maintenance of vehicles and other equipment
 - Limiting time exposure of workers to excessive noise.
 - The workers employed shall be provided with protection equipment and earmuffs etc.
 - Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
 - Workers engaged in operations of HEMM, etc should be provided with ear plugs/muffs.
 - All personnel including laborers working in dusty areas shall be provided with protective respiratory devices along with adequate training, Awareness and information on safety and health aspects.
 - The PP shall be held responsible in case it has been found that workers/ personals/ laborers are working without personal protective equipment.
- xiii. The Project Proponent shall take measures for control of noise levels below 85 dBA in the work environment. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010; dt. 11.01.2010 issued by the MoE&F, GOI to control noise to the prescribed levels.
- xiv. The peak particle velocity at 500m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines
- xv. The illumination and sound at night at project sites will disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have the right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day /night hours
- xvi. Fencing shall be provided all around the working mine area.
- xvii. Vehicular emissions shall be kept under control and regularly monitored. Measures shall be taken for maintenance of vehicles used in mining operations and in transportation of mineral from mine face to the plant. The vehicles shall be covered with a tarpaulin and shall not be overloaded.
- xviii. Regular monitoring of ambient air quality shall be carried out and records maintained

b) Water Pollution:-

- i. The source of water is through tankers from nearby village. Total water requirement is 3.5 KLD. Out of that, 1.5 KLD is used for Dust Suppression; 1.0 KLD for development of greenbelt and 1.0 KLD for domestic purpose. Wastewater generated from the domestic section is to be disposed into septic tank followed by soak pit.
- ii. Garland drain and siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly.
- iii. Washing of all transport vehicles should be done inside the mining lease.
- iv. ETP shall also be provided for workshop and wastewater generated during mining operation. There will be zero waste water discharge from the plant.
- v. Industrial waste water (workshop and waste water from the mine) should be properly collected and treated so as to conform to the notified standards prescribed from time to time. The standards shall be prescribed through Consent to Operate (CTO) issued by concerned State Pollution Control Board (SPCB). The workshop effluent shall be treated after its initial passage through Oil and grease trap.
- vi. Project Proponent shall regularly monitor and maintain records w.r.t. ground water level and quality in and around the mine lease by establishing a network of existing wells as well as new piezo-meter installations during the mining operation in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Data thus collected should be sent at regular interval to MoEF, CGWA and CGWB, Southern, Region, Hyderabad.
- vii. Regular monitoring of water quality upstream and downstream of adjoining water bodies shall be carried out and record of monitoring data should be maintained. The natural water bodies and or streams which are flowing in and around the village, should not be disturbed. The Water Table should be nurtured so as not to go down below the pre-mining period. In case of any water scarcity in the area, the Project Proponent has to provide water to the villagers for their use. A provision for regular monitoring of water table in open dug well located in village should be ascertained the impact of mining over ground water table. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to Ministry of Environment and Forests, its Regional Office, Chennai, Central Groundwater Authority, Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board.
- viii. The Project Proponent shall undertake regular monitoring of natural water course/ water resources/ springs and perennial nallahs existing/ flowing in and around the mine lease and maintain its records. The project proponent shall undertake regular monitoring of water quality upstream and downstream of water bodies passing within and nearby/ adjacent to the mine lease and maintain its records. Sufficient number of gullies shall be provided at appropriate places within the lease for management of water. PP shall carryout regular monitoring w.r.t. pH and included the same in monitoring plan. The parameters to be monitored shall include their water quality vis-a-vis suitability for usage as per CPCB criteria and flow rate. It shall be ensured that no obstruction and/ or alteration be made to water bodies during mining operations without justification and prior approval of MoEFCC. The monitoring of water courses/ bodies existing in lease area shall be carried out four times in a year viz. pre- monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the record of monitored data may be sent regularly to Ministry of Environment, Forest and Climate Change and its Regional Office, Central Ground Water Authority and Regional Director, Central Ground Water Board, State pollution Control Board and Central Pollution Control Board. Clearly showing the trend analysis on six monthly basis.

- ix. Quality of polluted water generated from mining operations which include Chemical Oxygen Demand (COD) in mines run-off; acid mine drainage and metal contamination in runoff shall be monitored along with Total Suspended Solids (TDS), Dissolved Oxygen (DO), pH and Total Suspended Solids (TSS). The monitored data shall be uploaded on the website of the company as well as displayed at the project site in public domain, on a display board, at a suitable location near the main gate of the Company. The circular No.J-20012/1/2006-IA.II (M) dated 27.05.2009 issued by Ministry of Environment, Forest and Climate Change may also be referred in this regard.
 - x. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures should be taken for rainwater harvesting.
 - xi. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any operations.
 - xii. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.
 - xiii. The mining operations shall be restricted to above ground water table and it should not intersect groundwater table. In case of working below ground water table, prior approval of the Ministry of Environment, Forest and Climate Change and Central Ground Water Authority shall be obtained, for which a detailed hydro-geological study shall be carried out; The Report on six monthly basis on changes in Ground water level and quality shall be submitted to the Regional Office of the Ministry.
 - xiv. Appropriate mitigative measures shall be taken to prevent pollution of natural stream and other water bodies in consultation with the State Pollution Control Board.
 - xv. The water balance/water auditing shall be carried out and measure for reducing the consumption of water shall be taken up and reported to the Regional Office of the MoEF&CC and State Pollution Control Board/Committee
- c) **Solid Waste :-**
- i. The Overburden (O.B.) generated during the mining operations shall be stacked at earmarked OB dump site(s) only and it should not be kept active for a long period of time. The physical parameters of the OB dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines / circulars issued by D.G.M.S w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of top soil/OB dumps.
 - ii. The excavated area shall be backfilled, reclaimed and rehabilitated by local plantation. Plantation shall be carried out, which will further improve the environment and aesthetic beauty.
 - iii. During the conceptual phase, the waste will be generated which will be utilized to backfill. The excavated pit shall be backfilled and reclaimed by native species of plants. The reclamation of waste dump sites shall be done in scientific manner as per the Approved Mining Plan cum Progressive Mine Closure Plan.
 - iv. Separate area shall be demarcated for overburden and refilling. The physical parameters of the waste dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of waste dumps.
 - v. The Project Proponent shall carry out slope stability study in case the dump height is more than 30 meters. The slope stability report shall be submitted to concerned regional office of MoEF&CC.

- vi. Catch drains, settling tanks and siltation ponds of appropriate size shall be constructed around the mine working, mineral yards and Top Soil/OB/Waste dumps to prevent runoff water and flow of sediments directly into the water bodies (Nallah/ River/ Pond etc.). The collected water should be utilized for watering the mine area, roads, green belt development, plantation etc. The drains/ sedimentation sumps etc. shall be de-silted regularly, particularly after monsoon season, and maintained properly
- vii. Check dams of appropriate size, gradient and length shall be constructed around mine pit and OB dumps to prevent storm run-off and sediment flow into adjoining water bodies. A safety margin of 50% shall be kept for designing of sump structures over and above peak rainfall (based on 50 years data) and maximum discharge in the mine and its adjoining area which shall also help in providing adequate retention time period thereby allowing proper settling of sediments/ silt material. The sedimentation pits/ sumps shall be constructed at the corners of the garland drains.
- viii. The following measures are to be adopted to control erosion of dumps:-
 - Retention/toe walls shall be provided at the foot of the dumps.
 - Worked out slopes are to be stabilized by planting appropriate shrub/grass species on the slopes. The gullies formed on slopes should be adequately taken care of as it impacts the overall stability of dumps. The dump mass should be consolidated with the help of dozer/ compactors thereby ensuring proper filling/ leveling of dump mass. In critical areas, use of geo textiles/ geo-membranes / clay liners / Bentonite etc. shall be undertaken for stabilization of the dump.
- ix. Waste oils, used oils generated from the HEMM, mining operations, if any, shall be disposed as per the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016, to the Recyclers authorized by TSPCB.
- x. The proponent shall not dump any waste from their Mining activity outside the Mine Lease Area, under any circumstances

B. General Conditions:

1. This order is valid for a period of 30 years OR Life of mine, whichever is earlier. It was reported that the life of the mine is 11 years (@ 12,000 m³/annum).
2. Environmental clearance is subject to obtaining clearance, if any, under the Wildlife (Protection) Act, 1972 from the Competent Authority, as may be applicable to this project.
3. Environmental clearance is granted subject to final outcome of Hon'ble Supreme Court of India, Hon'ble High Court of Telangana and any other Court of Law, if any, as may be applicable to this project.
4. The Project proponent complies with all the statutory requirements and judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors before commencing the mining operations.
5. The State Government concerned shall ensure that mining operation shall not be commenced till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through their respective Department of Mining & Geology in strict compliance of Judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors.
6. The PP shall adhere to the provision of the Mines Act, 1952, Mines and Mineral (Development & Regulation), Act, 2015 and rules & regulations made there under. PP shall adhere to various circulars issued by Directorate General Mines Safety (DGMS) and Indian Bureau of Mines from time to time.
7. The Project Proponent shall obtain consents from all the concerned land owners, before start of mining operations, as per the provisions of MMDR Act, 1957 and rules made there under in respect of lands which are not owned by it.

8. The Project Proponent shall follow the mitigation measures provided in MoEFCC's Office Memorandum No. Z-11013/57/2014-IA.II (M), dated 29th October, 2014, titled "Impact of mining activities on Habitations-Issues related to the mining Projects wherein Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area".
9. No mining activities will be allowed in forest area, if any, for which the Forest Clearance is not available.
10. "The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc."
11. "Consent for Establishment" & "Consent for Operation" shall be obtained from Telangana State Pollution Control Board under Air and Water Act to carry on mining.
12. Proponent shall appoint an Occupational Health Specialist for Regular and Periodical medical examination of the workers engaged in the Project and maintain records accordingly; also, Occupational health check-ups for workers having some ailments like BP, diabetes, habitual smoking, etc. shall be undertaken once in six months and necessary remedial/preventive measures taken accordingly. The Recommendations of any reputed/National Institute of Miners Health, for ensuring good occupational environment for mine workers, shall be implemented. Status report on the same may be sent to MoEF& CC Regional Office and DGMS on half-yearly basis.
13. The Project Proponent must demonstrate commitment to work towards 'Zero Harm' from their mining activities and carry out Health Risk Assessment (HRA) for identification workplace hazards and assess their potential risks to health and determine appropriate control measures to protect the health and wellbeing of workers and nearby community. The proponent shall maintain accurate and systematic records of the HRA. The HRA for neighbourhood has to focus on Public Health Problems like Malaria, Tuberculosis, HIV, Anaemia, Diarrhoea in children under five, respiratory infections due to bio mass cooking. The proponent shall also create awareness and educate the nearby community and workers for Sanitation, Personal Hygiene, Hand washing, not to defecate in open, Women Health and Hygiene (Providing Sanitary Napkins), hazard of tobacco and alcohol use. The Proponent shall carryout base line HRA for all the category of workers and thereafter every five years.
14. The Proponent shall carry out Occupational health surveillance which be a part of HRA and include Biological Monitoring where practical and feasible, and the tests and investigations relevant to the exposure (e.g. for Dust a X-Ray chest; For Noise Audiometric; for Lead Exposure Blood Lead, For Welders Full Ophthalmologic Assessment; for Manganese Miners a complete Neurological Assessment by a Certified Neurologist, and Manganese (Mn) Estimation in Blood; For Inorganic Chromium-Fortnightly skin inspection of hands and forearms by a responsible person. Except routine tests all tests would be carried out in a Lab accredited by NABH. Records of Health Surveillance must be kept for 30 years, including the results of and the records of Physical examination and tests. The record of exposure due to materials like Asbestos. Hard Rock Mining, Silica, Gold, Kaolin, Aluminium. Iron, Manganese, Chromium, Lead, Uranium need to be handed over to the Mining Department of the State in case the life of the mine is less than 30 years. It would be obligatory for the State Mines Departments to make arrangements for the safe and secure storage of the records including X-Ray. Only conventional X-Ray will be accepted for record purposes and not the digital one. X-Ray must meet ILO criteria (17 x14 inches and of good quality).
15. The Proponent shall maintain a record of performance indicators for workers which includes (a) there should not be a significant decline in their Body Mass Index and it should stay between 18.5 -24.9, (b) the Final Chest X-Ray compared with the base line X-Ray should not show any capacities ,(c) At the end of their leaving job there should be no Diminution in their Lung Functions Forced Expiratory Volume in one second (FEV1), Forced Vital Capacity (FVC), and the ratio) unless they are smokers which has to be adjusted, and the effect of age, (d) their hearing should not be affected. As a proof an Audiogram (first and last need to be presented), (e) they should not have developed any Persistent Back Pain, Neck Pain, and the movement of their Hip, Knee and other joints should have normal range of movement, (f) they should not have suffered loss of any body part. The record of the same should be submitted to the Regional Office, MoEF&CC annually along with details of the relief and compensation paid to workers having above indications.

16. Project Proponent shall make provision for the housing for workers/labors or shall construct labor camps within/outside (company owned land) with necessary basic infrastructure/ facilities like fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche for kids etc. The housing may be provided in the form of temporary structures which can be removed after the completion of the project related infrastructure. The domestic waste water should be treated with STP in order to avoid contamination of underground water.
17. The activities proposed in Action plan prepared for addressing the issues raised during the Public Hearing shall be completed as per the budgetary provisions mentioned in the Action Plan and within the stipulated time frame. The Status Report on implementation of Action Plan shall be submitted to the concerned Regional Office along the Ministry along with District Administration.
18. The Project Proponent shall adhere to the working parameters of mining plan which was submitted at the time of EC appraisal wherein year-wise plan was mentioned for total excavation i.e. quantum of mineral, waste, overburden, interburden and top soil etc.. No change in basic mining proposal like mining technology, total excavation, mineral & waste production, lease area and scope of working (viz. method of mining, overburden & dump management, O.B & dump mining, mineral transportation mode, ultimate depth of mining etc.) shall not be carried out without prior approval of the Ministry of Environment, Forest and Climate Change, which entail adverse environmental impacts, even if it is a part of approved mining plan modified after grant of EC or granted by State Govt. in the form of Short Term Permit (STP), Query license or any other name.
19. The land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life shall be governed as per the approved Mining Plan. The excavation vis-a-vis backfilling in the mine lease area and corresponding afforestation to be raised in the reclaimed area shall be governed as per approved mining plan. PP shall ensure the monitoring and management of rehabilitated areas until the vegetation becomes self-sustaining. The compliance status shall be submitted half-yearly to the MoEFCC and its concerned Regional Office.
20. A Final Mine Closure Plan along with details of Corpus Fund shall be submitted to the SEIAA and MoEF&CC, GoI, 5 years in advance of Final Mine Closure.
21. The project shall have a well laid down environmental policy. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements / deviation / violation of the environmental conditions.
22. A separate 'Environmental Management Cell' with qualified manpower should be set-up under the control of a Senior Executive. The Senior Executive shall directly report to Head of the Organization. Adequate number of qualified Environmental Scientists and Mining Engineers shall be appointed and submit a report to RO, MoEFCC.
23. The environment safeguards contained in the EMP Report should be implemented in letter and spirit. The responsibility of implementation of environmental safeguards rests fully with the proponent i.e., M/s. Sushmitha Granites.
24. All the conditions, liabilities and legal provisions contained in the EC shall be equally applicable to the successor management of the project in the event of the project proponent transferring the ownership, maintenance of management of the project to any other entity.
25. The proponent shall comply with any other conditions stipulated by the Dept. of Mines & Geology, Govt. of Telangana and other concerned statutory Authority / Department.
26. No change in mining technology and scope of working should be made without prior approval of the SEIAA, T.S. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, Telangana / MoE&F, GoI, New Delhi, as applicable.
27. The Project Proponent shall prepare digital map (land use & land cover) of the entire lease area once in five years purpose of monitoring land use pattern and submit a report to concerned Regional Office of the MoEFCC.
28. The Project Authorities should inform to the Regional Office regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
29. No change in the calendar plan including excavation, quantum of mineral and waste should be made. There will be zero waste water discharge from the plant.
30. The proponent shall submit half-yearly compliance reports in respect of the terms and conditions stipulated in this order in hard and soft copies to the SEIAA; and CCF, Regional office of MoEF&CC, GoI, Chennai on 1st June and 1st December of each calendar year.

31. Officials from TSPCB & the Regional Office of MoEF&CC, GoI, Chennai who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MoEF&CC, GoI, Chennai.
32. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
33. Data on ambient air quality should be regularly submitted to the Ministry including its Regional Office located at Chennai and the State Pollution Control Board/ Central Pollution Control Board once in six months.
34. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
35. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.
36. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
37. The activities proposed for CER shall be implemented in a time bound manner and annual report of implementation of the same along with documentary proof viz. photographs, purchase documents, latitude & longitude of infrastructure developed & road constructed needs to be submitted to Regional Office MoEF&CC annually along with audited statement.
38. The funds earmarked for environmental protection measures (**Capital cost: Rs. 5.41 lakhs and recurring cost: Rs. 3.80 Lakhs/annum**) should be kept in separate account and should not be diverted for other purpose. The budget allocated for the EMP shall be subsequently increased if the project cost increases at the time of CFO. Year wise expenditure should be reported to the Ministry and its Regional Office located at Chennai.
39. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
40. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the respective Regional Office of the Ministry of Environment, Forest and Climate Change, Chennai by e-mail.
41. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, Telangana.
42. The proponent shall obtain all other mandatory clearances from respective departments.
43. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
44. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
45. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
46. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

47. Grant of EC is also subject to circulars issued under the EIA Notification 2016, which are available on the MoEF&CC website: [www. parivesh.nic.in](http://www.parivesh.nic.in)

Sd/-
MEMBER SECRETARY
SEIAA, T.S.

Sd/-
MEMBER
SEIAA, T.S.

Sd/-
CHAIRMAN,
SEIAA, T.S.

To
Smt. M. Sushmitha, Proprietor,
(2.50 Ha. Colour Granite Mine)
M/s. Sushmitha Granites
H. No. 2-8-534, Srinagar Colony,
NGO's Colony Road, Hanmakonda,
Warangal Urban District - 506001
Phone No: 9989156561
Email: sushmithagranites@gmail.com

Copy to:

1. Prof. Ch. Krishna Reddy, Chairman, SEAC, T.S. for kind information.
2. The Member Secretary, TSPCB for kind information.
3. The EE, RO: Ramagundam, TSPCB for information.
4. The Regional Officer, MoEF&CC, GOI, Chennai for kind information.
5. The Secretary, MoEF&CC, GOI, New Delhi for kind information.
6. The Director of Mines & Geology Dept., for kind information.

//T.C.F.B.O.//



 JOINT CHIEF ENVIRONMENTAL ENGINEER



TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE: HYDERABAD

D. Krupanand
Joint Chief Environmental Engineer

H.No.6-3-1219, TS No.1 Part,
Block - C, Ward No.91, Near Country Club, Uma
Nagar, Begumpet, Hyderabad
Phone: 040-23402495
Email: jcee-zhyd-tspcb@telangana.gov.in

CONSENT ORDER FOR ESTABLISHMENT – RED CATEGORY

Order No. 1203-RGM/TSPCB/ZO-HYD/CFE/2022- 1329

Date: 10.01.2022

Sub: TSPCB – ZOH – CONSENT FOR ESTABLISHMENT (CFE) – *M/s. Sushmitha Granites (2.50 Ha. Colour Granite Mine), Sy. No.422, Bommanapalli (V), Chigurumamidi (M), Karimnagar District* - Consent for Establishment of the Board under Sec.25 of Water (Prevention and Control of Pollution) Act, 1974 and under Sec.21 of Air (Prevention and Control of Pollution) Act, 1981 – Issued – Reg.

- Ref:**
1. Environmental Clearance (EC) Order No. SEIAA/TS/OL/KRM-157/2020, Dt: 22.03.2021.
 2. Industry's submission of CFE received through TS-OCMMS portal on 06.11.2021 at TSPCB, Regional Office, Ramagundam.
 3. TSPCB, Regional Office, Ramagundam verification report dated:06.12.2021 received by Zonal Office, Hyderabad on 06.12.2021.
 4. CFE Committee meeting held on 07.12.2021 at TSPCB, Zonal Office, Hyderabad.
 5. T.O. Lr. No. 1203-RGM/TSPCB/ZO-HYD/TS-iPASS/CFE/2021-672, Date:21.12.2021.
 6. TSPCB, Regional Office, Ramagundam email dated:22.12.2021 regarding payment of balance consent fee.

* * *

1. In the reference 2nd cited, an application was submitted to the Board seeking Consent for Establishment (CFE) to carry out mining of colour granite activity over an extent of 2.50 Ha. as mentioned below, with a proposed project cost of Rs.25.0 Lakhs (In words Twenty five lakhs only).

Sl. No.	Product & Capacity
1.	Mining of Colour Granite – 12,000 m ³ /annum (Over an extent of 2.50 Ha.)

2. As per the application, the above activity is to be Sy. No.422, Bommanapalli (V), Chigurumamidi (M), Karimnagar District.
3. The above site was inspected by the Assistant Environmental Engineer, T.S. Pollution Control Board, Regional Office, Ramagundam on 20.11.2021 and found that the industry is surrounded by East: Proposed M/s. Mathrusri Granites (3.60 Ha); West: Agricultural land; South: Agricultural land; North: Agricultural land.
4. The Board, after careful scrutiny of the application, verification report of Regional Officer, Ramagundam and recommendation by the CFE Committee meeting held on 07.12.2021 at TSPCB, Zonal Office, Hyderabad, hereby issues CONSENT FOR ESTABLISHMENT to the industry, under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 and the rules made there under. This Order is issued to manufacture the products mentioned at para (1) only.

5. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' and Schedule 'B'.
6. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.


JOINT CHIEF ENVIRONMENTAL ENGINEER

Encl: Schedules "A & B".

To
M/s. Sushmitha Granites
(2.50 Ha. Colour Granite Mine),
Sy. No.422, Bommanapalli (V),
Chigurumamidi (M), Karimnagar District.
Email: sushmithaгранites@gmail.com

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information.
Copy to the Environmental Engineer, TSPCB, Regional Office, Ramagundam for information and necessary action.

SCHEDULE - A

1. Separate meters with necessary pipe-line shall be provided for assessing the quantity of water used for each of the purposes mentioned below.
 - a. Industrial cooling.
 - b. Domestic purposes.
 - c. Processing whereby water gets polluted and pollutants are easily bio-degradable.
2. The industry shall provide a minimum stack height (H) to the DG sets as per the following formula.
$$H = h + 0.2 \text{ SQRT (KVA)}$$

KVA = Total generation capacity, h = Height of building where DG Set is installed.
3. The generator shall be installed in a closed area with a silencer and suitable noise absorption systems. The ambient noise level shall not exceed 75 dB(A) during day time and 70 dB(A) during night time measured from a distance of 5mtrs from the DG Set.
4. The industry shall install and commission appropriate control and ventilation system for controlling the air pollution.
5. The industry shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, GoI on 16.11.2009.
6. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas. The applicant shall maintain good house keeping both within the factory and in the premises. All pipe valves, sewers, and drains shall be leak proof.
7. The solid waste arising in the premises shall be properly collected and disposed off.
8. There shall not be any perceptible odour outside the industry's premises.
9. All the rules and regulations notified by Ministry of Environment and Forests, Govt. of India in respect of noise pollution control measures shall be followed to avoid nuisance to public.
10. The proponent shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, GoI to control the noise to the prescribed levels.
11. The applicant shall obtain Consents for operation regularly from TSPCB, as required Under Sec. 25/26 of the Water (P&C of P) Act, 1974 and Under Sec. 21/22 of the Air (P&C of P) Act, 1981, for operation of the industry, before starting trial production. The Consent for Operation will be accorded only after ensuring compliance of all the conditions stipulated in this order.
12. The applicant shall comply with and carryout conditions issued by the Board in this consent order scrupulously. The applicant is liable for legal action as per the provisions of the relevant Acts in case of non-compliance of any conditions of the consent order.
13. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power Under Sec. 27(2) of Water (Prevention and Control of Pollution) Act, 1974 and Under Sec.21 (4) of Air (Prevention and Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions for the purpose of the Act by the Board.
14. The applicant shall exhibit the consent of the Board in the factory premises at a conspicuous place for the information of the inspecting officers of different departments.
15. Telangana State Pollution Control Board reserves the right to review, impose additional condition or conditions, revoke, change or alter the terms and conditions of this Order. Also the Board reserves the right to withdraw the CFE without any prejudice/ notice on receiving any complaints by the Board regarding Environmental Pollution problems caused by the industry.
16. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability.
17. Rain Water Harvesting (RWH) structure (s) shall be established on the plant site so that the ground water is recharged by the storm water.

18. The industry shall comply with Rules & Regulations notified by Ministry of Law and Justice, Govt. of India, regarding the Public Liability Insurance Act, 1991.
19. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water rules, 1976 and Air Rules 1982, to such authority (herein after referred to as the Appellate Authority) constituted under Section 28 of the Water (prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

SCHEDULE - B

1. This order is valid for a period of 5 years from the date of issue.
2. The industry shall report progress on implementation of the project to this office and Telangana State Pollution Control Board, Regional Office, Ramagundam regularly.
3. The industry shall carry out semi mechanized open cast quarry method. The blocks are cut by using jack hammer drilling, wire saw cutting or wedge-cutting and excavation by low explosive blasting and shall carryout mining of colour granite in an area of 2.50 Ha. only.
4. Wet drilling & wire saw cutting method shall to adopted to control dust emissions. Delay detonators and shock tube initial system for blasting shall be used so as to reduce vibration and dust.
5. Fugitive dust emissions from all the sources should be controlled regularly. The industry shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppressions.
6. The industry shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, GoI on dt.16.11.2009.
7. The industry shall scrupulously comply with conditions stipulated by the SEIAA (State level Environment Impact Assessment Authority), Telangana State, Govt. of India, MoEF, Hyderabad in the Environmental Clearance order dated 22.03.2021.
8. The industry shall not cause any pollution to the surrounding agricultural lands.
9. The source of water is through tankers from nearby village and the maximum permitted water consumption shall not exceed the following quantities:

S. No.	Purpose	Total Consumption (KLD)
1.	Dust Suppression	1.5 KLD
2.	Development of greenbelt	1.0 KLD
3.	Domestic	1.0 KLD
	Total	3.5 KLD

10. The maximum waste water generation (KLD) shall not exceed the following:

S. No.	Wastewater generation	Total generation (KLD)
1.	Domestic effluent	0.5 KLD
	Total:	0.5 KLD

Effluent source	Standards to be complied	Mode of final disposal
Domestic (0.5 KLD)	---	Septic tank followed by soak pit.

11. The industry shall implement the following measures to reduce the air pollution during transportation of the mineral.
 - Road shall be graded to mitigate the dust emissions.
 - Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
 - Water shall be sprinkled at regular interval on the main haul roads and other service roads to suppress the dust.

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12. The industry shall implement the following measures to reduce the noise pollution.
- The proper and regular maintenance of the vehicles and other equipment.
 - Limiting time exposure of workers to the excessive noise. Worker employed shall be provided with protection equipment and ear muffs.
 - Speed of the trucks entering or leaving the mine is to be limited to the moderate speed of 25 KMPH to prevent undue noise from empty trucks.
13. The industry shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, GoI to control the noise to the prescribed levels.
14. The industry shall provide ear plugs / muffs for the workers engaged in the operations of HEMM, etc.,
15. The industry shall construct garland drain and siltation ponds of appropriate size for the working pit to arrest the flow of silt and sediments. The water so collected shall be utilized for watering the mine area, roads, green belt development, etc., The drains shall be regularly de-silted particularly after monsoon and maintain properly.
16. The Solid wastes generated shall not exceed the following breakup quantities:

S. No.	Solid Waste /HW generation	Hazardous / as defined under HWM Rules, 2016	Method of Disposal
1.	Overburden (OB) and rock waste of various sizes and shapes	—	Shall be dumped within the quarry lease area.

17. The industry shall collect solid waste i.e., overburden (top soil and rock waste) properly. The topsoil shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
18. The rock waste shall be dumped in the dump yard in the quarry lease area and the industry shall not dump the overburden soil outside the quarry lease area, under no circumstances. The Board is constrained to revoke the CFE issued by the Board in case overburden soil is dumped outside and also if complaints were received from the surroundings without any further notice.
19. The industry shall adopt the following measures to control erosion of dumps:
- Retention/toe walls shall be provided at the foot of the dumps.
 - Worked out slopes are to be stabilized by planting appropriate shrub / grass species on the slopes.
20. Suitable conservation measures to augment ground water resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures shall be taken for rainwater harvesting.
21. No change in mining technology and scope of working should be made without prior approval from the Board. No further expansion or modification in the mine shall be carried out without prior approval from the Board.
22. The industry shall take measures for refilling of the mine with ash, overburden waste and the mine shall be brought to the original condition.
23. The industry shall stack the top soil properly with proper slope with adequate measures.
24. The industry shall develop 33% of the total area as thick green belt all along the boundary of the unit and also in the vacant places with all tall growing trees with wide leaf area.
25. The industry shall not dispose the solid waste outside the factory premises.
26. The industry shall comply with all the Rules and Regulations specified in Water (P&C of P) Act, 1974, Air (P&C of P) Act, 1981 and Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.

27. The industry shall not manufacture any extra products or extra capacities without obtaining CFE/CFO of the Board.
28. The industry shall not take up trial production with out obtaining Consent for Operation of the Board.
29. Rain Water Harvesting (RWH) structure (s) shall be established on the plant site so that the ground water is recharged by the storm water.
30. The industry shall comply with Rules & Regulations notified by Ministry of Law and Justice, Govt. of India, regarding the Public Liability Insurance Act, 1991.
31. The industry shall comply with all the directions issued by the Board from time to time.
32. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
33. The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the sincerest of environment protection.


JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s. Sushmitha Granites
(2.50 Ha. Colour Granite Mine),
Sy. No.422, Bommanapalli (V),
Chigurumamidi (M), Karimnagar District.



TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE: HYDERABAD

D. Krupanand
Joint Chief Environmental Engineer

H.No.6-3-1219, TS No.1 Part,
Block - C, Ward No.91, Near Country Club, Uma
Nagar, Begumpet, Hyderabad.
Phone No: 040-23402495
Email: jccc-zhyd-tspcb@telangana.gov.in

CONSENT ORDER – RED CATEGORY

Order No: 1203-RGM/TSPCB/ZOH/CFO/2022- 1335

Date: 12.01.2022

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof) and Authorization / Renewal of Authorization under Rule 6 of the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 (hereinafter referred to as 'the Acts') and Authorization under the provisions of HW (M & TM) Rules, 2016 (herein after referred to as 'the Acts' 'the Rules') the rules and orders made thereunder to.

M/s. Sushmitha Granites
(2.50 Ha. Colour Granite Mine),
Sy. No.422, Bommanapalli (V),
Chigurumamidi (M), Karimnagar District.

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below:

i) Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal
1.	Domestic effluent	0.5 KLD	Septic tank followed by soak pit

ii) Emissions from chimneys:

Chimney No.	Description of Chimney	Quantity of Emissions at peak flow	Emissions standards
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iii) Hazardous Waste Authorization: Form – 2) [See Rule 6(2)]:

S.No	Name and quantity of the Hazardous waste	Stream	Disposal option
-	-	-	-

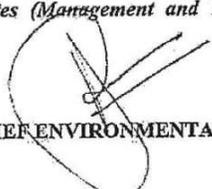
This order is subject to the provisions of 'the Acts' and 'the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, &B enclosed to this order.

This consent is valid for manufacture the following products along with quantities only

S.No.	Product	Capacity
1.	Mining of Colour Granite (Over an extent of 2.50 Ha.)	12,000 m ³ /annum

This combined order of consent & Hazardous Waste Authorization shall be valid for a period ending with the 30.11.2026. The industry shall pay the consent fees annually from the financial year 2024-25 to till the validity of the consent order i.e., upto 30.11.2026.

The payment of annual consent fee for every financial year (i.e., April to March) within the stipulated time period i.e., 1st quarter of every financial year (April - June) is mandatory for the industry. Failing which, the validity of the Consent Order automatically stands cancelled and operation of industry without valid Consent attracts penal action under the provision of Water Act, Air Act & Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.


JOINT CHIEF ENVIRONMENTAL ENGINEER

Encl: Schedules A, B

To
M/s. Sushmitha Granites
(2.50 Ha. Colour Granite Mine),
Sy. No.422, Bommanapalli (V),
Chigurumamidi (M), Karimnagar District.
Email: sushmithagranites@gmail.com

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information.
Copy to the Environmental Engineer, TSPCB, Regional Office, Ramagundam for information.
The EE, RO, Ramagundam is further directed to ensure that the industry pays the annual consent fees for every financial year (i.e., April to March) within the stipulated time period i.e., 1st quarter of every financial year (April-June) and the EE, RO, Ramagundam shall report to this office, if any non-compliance by the industry.

SCHEDULE – A

1. The applicant shall make applications through online for renewal of Consent (under Water & Air Acts) and Authorisation under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW Authorisation of the Board. The applicant can also apply for Auto Renewal of the CFO atleast 30 days before the expiry of this order as per the procedure and eligibility stipulated in the Board Circular dt.19.11.2015 & 08.12.2015 (available in Board's Website: <http://tspcb.cgg.gov.in/Pages/Circulars.aspx>).
2. The industry shall immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions etc.
3. The applicant shall not change or alter either the quality or the quantity or the rate of the discharge or the route of discharge and shall not change or alter either the prescribed quality or the rate of emission without the previous written permission of the Board.
4. The applicant shall, not later than 30 days from the date of issue of this consent order, certify in writing to the Board that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent. In absence of alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent, production shall be stopped.
5. Any up-set condition in any plant/plants of the industry, which result in, increased effluent discharge and/ or violation of standards stipulated in this order or the emission of any Air Pollutant into the environment in excess of the standards laid down by the Board, occurs or is apprehended to occur due to accident, or other unforeseen act or event, the person-in-charge of the premises, from where such discharge / emission occurs or is apprehended to occur shall forthwith intimate the fact of such occurrence or the apprehension of such occurrence to this Board, by fax / email under intimation to the Collector and District Magistrate.
6. In case of such episodal discharges / emissions mentioned in item 6 above, the industry should take immediate action to bring down the discharge / emission below the limits prescribed in this order.
7. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
8.
 - a) The industry shall carryout analysis of waste water discharges or emissions through chimneys, for the parameters mentioned in Schedule – B of this order at regular intervals.
 - b) The industry shall maintain following records to accessible to the Board, whenever required:
 1. Analysis reports of waste water/ emissions.
 2. Log book for operation of pollution control systems.
 3. Inspection book
9. Separate power connection with energy meter shall be provided for the Pollution Control Equipment and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
10. The applicant shall comply with the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. The applicant shall be liable for such legal action against him as per provisions of the Law/Act in case if non-compliance of any order/directive issued at any time and/or violation of the terms and conditions of this consent order.
11. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system/ air pollution control equipment and such other particulars as may be pertinent for preventing and controlling pollution.
12. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as Civil liability.

13. All the rules & regulations notified by Ministry of Environment and Forests, Government of India in respect of management, handling, transportation and storage of hazardous chemicals and wastes shall be followed.
14. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 shall be followed.
15. The occupier shall educate the workers and nearby public of possible accidents and remedial measures.
16. For any accident or spillage of hazardous wastes causing damage to the Environment, the occupier or the transporter as the case shall be held responsible.
17. In case of closure of industry, the un-used/not consumed raw materials falling under the category of Hazardous Chemicals and mentioned in Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 and Amendment Rules, 2003 shall be removed and sold to other units within 90 days from the date of closure to prevent any possibility of occurrence of an accident. In case the above hazardous chemicals have lost their properties originally acquired, then they shall be treated as Hazardous Waste and they should be disposed off only to the authorized agencies of TSPCB in a safe manner.
18. Packaging, labeling and transportation of Hazardous Wastes shall be in accordance with the provisions of the rules issued by the Central Govt. under the Motor Vehicles Act, 1988 and other guidelines issued from time to time. The packaging and labeling shall be based on the composition and hazardous constituent of the waste, however all Hazardous Waste containers should be provided with a general label.
19. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter shall carry a Transport Emergency (TREM) card (as given in the guidelines for management and handling of hazardous wastes) duly filled by the Hazardous Waste generator.
20. Containers / Container Liners of Hazardous Chemicals and Hazardous Wastes should be thoroughly detoxified before selling to agencies authorized by TSPCB. Proper records, specific to each Hazardous Chemical / Hazardous Waste Containers / container Liners should be maintained in the following way:
 - i. Number of containers received.
 - ii. Date and method of detoxification.
 - iii. Name of agencies to whom containers were sold with quantities.
 - iv. Transportation particulars.
21. No Hazardous Wastes shall be mixed with any other waste or shall be discharged to a common, other internal, external sewerage or other drainage system without prior approval of TSPCB.
22. If HDPE bags are used for storing Hazardous Wastes, it should be ensured that they are perfectly sealed mechanically or double hot sealed. If MS / HDPE bags or drums are used for Hazardous Wastes, these drums / bags should be ensured that they are perfectly sealed.
23. The person authorized shall not rent, lend, sell, transfer their industrial premises without obtaining prior permission of State Pollution Control Board.
24. Any Unauthorized change in personnel, equipment and working condition as mentioned in the application by the person authorized shall constitute a breach of this authorization.
25. The applicant shall put up two black boards of size 6 ft by 4 ft. at the main entrance to their plant. One board shall contain the specific CFE and CFO conditions, in sufficiently large font size so that it can be read easily from a distance of 10 ft to a normal eye, and other board shall carry, again in sufficiently large font size so as to be able to read from a distance of 10 ft, the latest Water, Air, Noise and solid waste monitoring data as well as the maximum vulnerable zone.
26. The applicant shall exhibit the Consent & HW Authorization order of the Board in the factory premises at a prominent place for the information of the inspecting officers of the different departments.
27. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves to it the right and powers under Section 27(2) of the Water (Prevention & Control of

Pollution) Act, 1974 and its amendments thereof and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and its amendments thereof to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.

28. The authorization issued under Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016, shall comply with the provision of the Environment (Protection) act, 1986.
29. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Telangana State Water rules, 1976 and Air Rules 1982, to such authority (herein after referred to as the Appellate Authority) constituted under Section 28 of the Water (prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981

SCHEDULE - B

Special Conditions

1. The industry has paid consent fee upto 30.11.2024. The industry shall pay the consent fees annually from the financial year 2024-25 to till the validity of the consent order i.e., upto 30.11.2026.
2. The industry shall pay balance consent fee annually as per the rates notified in GO MS No. 22. The payment of annual consent fee shall be made at the concerned RO for every financial year (i.e., April to March) within the stipulated time period i.e., 1st quarter of every financial year (April - June) is mandatory for the industry. Failing which, the validity of the Consent Order automatically stands cancelled and operation of industry without valid Consent attracts penal action under the provision of Water Act, Air Act & Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
3. The industry either paying annual fee or total fee for consented period, shall pay the balance consent fee as per the revised rates as applicable from time to time.
4. The industry shall take steps to reduce water consumption to the extent possible and consumption shall not exceed the quantities mentioned below

Sl No	Purpose	Quantity
1.	Dust Suppression	1.5 KLD
2.	Development of greenbelt	1.0 KLD
3.	Domestic	1.0 KLD
	Total	3.5 KLD

5. The industry should comply with the National ambient air quality standards as per MoEF, GOI notification dated. 18.11.2009 along the premises of the factory as prescribed below.

S.No	Parameters	Standards in µg/m ³ ;
1	Particulate Matter(PM10)	100
2	Particulate Matter (PM2.5)	60
3	SO ₂	80
4	NO _x	80

Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A).

6. The industry shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board. The industry shall not manufacture any extra products or extra capacities without obtaining CFE/CFO of the Board.
7. The industry shall carry out semi mechanized open cast quarry method. The blocks are cut by using jack hammer drilling, wire saw cutting or wedge-cutting and excavation by low explosive blasting and shall carryout mining of colour granite in an area of 2.50 Ha. only.

8. Wet drilling & wire saw cutting method shall to adopted to control dust emissions. Delay detonators and shock tube initial system for blasting shall be used so as to reduce vibration and dust.
9. The industry shall scrupulously comply with conditions of CFE order dated 10.01.2022.
10. The industry shall implement the following measures to reduce the air pollution during the transportation of the mineral.
 - Road shall be graded to mitigate the dust emissions.
 - Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
 - Water shall be sprinkled at regular interval on the haul roads, loading and unloading at transfer points and other service roads to suppress the dust.
 - shall not cause any pollution to the surrounding agricultural lands
11. The industry shall implement the following measures to reduce the noise pollution.
 - The proper and regular maintenance of the vehicles and other equipment.
 - Limiting time exposure of workers to the excessive noise. Worker employed shall be provided with protection equipment and ear muffs.
 - Speed of the trucks entering or leaving the mine is to be limited to the moderate speed of 25KMPH to prevent undue noise from empty trucks.
12. The industry shall collect solid waste i.e., overburden (top soil and rock waste) properly. The topsoil shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose. Under no circumstances, the industry shall not dump the overburden soil outside the quarry lease area. The Board is constrained to revoke the CFO issued by the Board in case overburden soil is dumped outside and also if complaints were received from the surroundings without any further notice.
13. The solid waste generated shall not exceed following breakup quantities with disposal option as mentioned below:

S.No	Name and quantity of the Solid waste	Disposal option
1	Overburden (OB) and rock waste of various sizes and shapes	Shall be dumped within the quarry lease area.

14. No change in mining technology and scope of working should be made without prior approval from the Board. No further expansion or modification in the mine shall be carried out without prior approval from the Board.
15. The industry shall develop thick green belt with tall growing trees in vacant places and all along the boundary of the mine lease area.
16. The industry shall comply with all the directions issued by the Board from time to time.
17. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
18. The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.
19. This Order is issued to the industry without prejudice to the action taken by the Task Force of the Board.
20. The conditions stipulated in this order are without any prejudice to the rights and conditions of this Board in any Hon'ble Court of Law.


JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s. Sushmitha Granites
(2.50 Ha. Colour Granite Mine),
Sy. No.422, Bommanapalli (V),
Chigurumamidi (M), Karimnagar District.



REGD.POST WITH ACK.DUE

Order No. SEIAA/TS/OL/KRM-174/2021-

Dt:08.06.2021

Sub: SEIAA, Telangana – 3.60 Ha. Colour Granite Mine of M/s. Mathru Sri Granites, Sy. No.422, Bommanapalli (Village), Chigurumamidi (Mandal), Karimnagar District - Environmental Clearance - Issued - Reg.

- I. This has reference to your application submitted online on 10.04.2021 (Proposal No. SIA/TG/MIN/208779/2021) received on 30.04.2021 and seeking Environmental Clearance for the proposed Colour Granite Mine of 3.60 Ha. in favour of M/s. Mathru Sri Granites, Sy. No.422, Bommanapalli (Village), Chigurumamidi (Mandal), Karimnagar District. The Mine lease area is located between Latitude 18°12'06.8" (N) to 18°12'01.1" (N) and Longitude 79°13'18.5" (E) to 79°13'21.7" (E). It was reported that the nearest human habitation viz., Bommanapalli (V) which is existing at a distance of 1.3 km; nearest water body i.e., Bommanapallu pond exist at 1.1 km; Nearest RF is Akneru RF exists at 5.3 km from the boundary of the site. It was noted that the capital investment of the project is Rs. 35.0 Lakhs and maximum production capacity of the project is as follows:

Colour Granite – 18,018 m³/annum.

- II. It is a semi-mechanized opencast quarry. The Blocks are cut by using jack hammer drilling, wire saw cutting or wedge-cutting and excavation by low explosive blasting. It is reported that the life of the Mine is estimated as 13 years (@18,018 m³/annum). The total mine lease area is 3.60 Ha.
- III. The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the application in its meetings held on 06.05.2021. The project is considered under B2 category and exempted from the process of public hearing as the mining lease area is less than 5 Ha., as per provisions laid under EIA Notification, 2006 & its subsequent amendments. Based on the information furnished, presentation made by the proponent and the consultant M/s. Gopal Enviro Labs, Hyderabad; In-principle grant of quarry lease by the DMG, Hyderabad vide Notice. Dt. 02.03.2017 for a period of 20 years; Scrutinized /Approved Mining Plan; Lr. dt. 09.04.2021 of ADMG, Karimnagar District informing that there are no quarry leases falling within 500m from the proposed quarry lease. The SEAC noted that the present mine lease area is 3.60 Ha which is within 5.0 Ha. The State Level Environment Impact Assessment Authority (SEIAA) in its meetings held on 24.05.2021 examined the proposal and recommendations of SEAC, Telangana for issue of Environmental Clearance. Accordingly, after discussions in the matter and considering the recommendations of SEAC, Telangana, the SEIAA, Telangana hereby accords prior Environmental Clearance to the project as mentioned at Para No. I under the provisions of EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions:

A. Specific Conditions:

a) Air Pollution:-

- i. Wet drilling & wire saw cutting method shall be adopted to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
- ii. While taking afforestation activity under EMP, the project proponent shall develop and maintain greenbelt along the boundary of mining lease area and consider giving priority to indigenous and evergreen species such as Neem, Raavi etc; having more foliage / green cover to absorb dust and other particles around mining area. The proponent shall Geo-tag all the saplings planted. The CPCB guidelines in this respect shall also be adhered.

- iii. The density of the trees should be around 2500 saplings per Hectare. Adequate budgetary provision shall be made for protection and care of trees.
- iv. The Project Proponent shall develop greenbelt in 7.5m wide safety zone all along the mine lease boundary as per the guidelines of CPCB in order to arrest pollution emanating from mining operations within the lease. The whole Green belt shall be developed within first 5 years starting from windward side of the active mining area. The development of greenbelt shall be governed as per the EC granted by the Ministry irrespective of the stipulation made in approved mine plan.
- v. The Project Proponent shall make necessary alternative arrangements for livestock feed by developing grazing land with a view to compensate those areas which are coming within the mine lease. The development of such grazing land shall be done in consultation with the State Government. In this regard, Project Proponent should essentially implement the directions of the Hon'ble Supreme Court with regard to acquisition of grazing land. The sparse trees on such grazing ground, which provide mid-day shelter from the scorching sun, should be scrupulously guarded/ protected against felling and plantation of such trees should be promoted.
- vi. The Project Proponent shall undertake all precautionary measures for conservation and protection of endangered flora and fauna and Schedule-I species during mining operation. A Wildlife Conservation Plan shall be prepared for the same clearly delineating action to be taken for conservation of flora and fauna. The Plan shall be approved by Chief Wild Life Warden of the State Govt. and implemented in consultation with the State Forest and Wildlife Department. A copy of Wild Life Conservation Plan and its implementation status (annual) shall be submitted to the Regional Office of the Ministry.
- vii. Fugitive dust emissions from all the sources should be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.
- viii. Effective safeguard measures such as conditioning of material with water, regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as around crushing and screening plant, loading and unloading point and transfer points. The Fugitive dust emissions from all sources shall be regularly controlled by installation of required equipments/ machineries and preventive maintenance. Use of suitable water-soluble chemical dust suppressing agents may be explored for better effectiveness of dust control system. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the CPCB/SPCB in this regard.
- ix. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoE&F, GoI on 16.11.2009.
- x. As part of ambient air quality monitoring during operational phase of the project, the air samples shall also be analyzed for their mineralogical composition and records maintained.
- xi. The following measures are to be implemented to reduce air pollution during transportation of mineral:-
 - Roads shall be graded to mitigate the dust emission.
 - Water shall be sprinkled at regular interval on the main haul road and other service roads by water sprinklers to suppress dust.
 - The air pollution control equipments like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at Crushers, belt-conveyors and other areas prone to air pollution. The belt conveyor should be fully covered to avoid generation of dust while transportation. PP shall take necessary measures to avoid generation of fugitive dust emissions.

- The pollution due to transportation load on the environment will be effectively controlled & water sprinkling will also be done regularly. Vehicles with PUCC only will be allowed to ply. The mineral transportation shall be carried out through covered trucks only and the vehicles carrying the mineral shall not be overloaded. Project should obtain 'PUC' certificate for all the vehicles from authorized pollution testing centers.
 - No Transportation of the minerals shall be allowed in case of roads passing through villages/ habitations. In such cases, PP shall construct a 'bypass' road for the purpose of transportation of the minerals leaving an adequate gap (at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be avoided. All costs resulting from widening and strengthening of existing public road network shall be borne by the PP in consultation with nodal State Govt. Department. Transportation of minerals through road movement in case of existing village/ rural roads shall be allowed in consultation with nodal State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle the traffic load. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly.
- xii. The following measures are to be implemented to reduce Noise pollution:-
- Proper and regular maintenance of vehicles and other equipment
 - Limiting time exposure of workers to excessive noise.
 - The workers employed shall be provided with protection equipment and earmuffs etc.
 - Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
 - Workers engaged in operations of HEMM, etc should be provided with ear plugs/muffs.
 - All personnel including laborers working in dusty areas shall be provided with protective respiratory devices along with adequate training. Awareness and information on safety and health aspects.
 - The PP shall be held responsible in case it has been found that workers/ personals/ laborers are working without personal protective equipment.
- xiii. The Project Proponent shall take measures for control of noise levels below 85 dBA in the work environment. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010; dt. 11.01.2010 issued by the MoE&F, GOI to control noise to the prescribed levels.
- xiv. The peak particle velocity at 500m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines
- xv. The illumination and sound at night at project sites will disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have the right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day /night hours.
- xvi. Fencing shall be provided all around the working mine area.
- xvii. Vehicular emissions shall be kept under control and regularly monitored. Measures shall be taken for maintenance of vehicles used in mining operations and in transportation of mineral from mine face to the plant. The vehicles shall be covered with a tarpaulin and shall not be overloaded.
- xviii. Regular monitoring of ambient air quality shall be carried out and records maintained

b) Water Pollution:-

- i. The source of water is through tankers from nearby village. Total water requirement is 4.5 KLD. Out of that, 2.0 KLD is used for Dust suppression, 1.5 KLD for development of greenbelt, 1.0 KLD for domestic activities purpose. Wastewater generated from the domestic section is to be disposed into septic tank followed by soak pit.
- ii. Garland drain and siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly.
- iii. Washing of all transport vehicles should be done inside the mining lease.
- iv. ETP shall also be provided for workshop and wastewater generated during mining operation. There will be zero waste water discharge from the plant.
- v. Industrial waste water (workshop and waste water from the mine) should be properly collected and treated so as to conform to the notified standards prescribed from time to time. The standards shall be prescribed through Consent to Operate (CTO) issued by concerned State Pollution Control Board (SPCB). The workshop effluent shall be treated after its initial passage through Oil and grease trap.
- vi. Project Proponent shall regularly monitor and maintain records w.r.t. ground water level and quality in and around the mine lease by establishing a network of existing wells as well as new piezo-meter installations during the mining operation in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Data thus collected should be sent at regular interval to MoEF, CGWA and CGWB, Southern, Region, Hyderabad.
- vii. Regular monitoring of water quality upstream and downstream of adjoining water bodies shall be carried out and record of monitoring data should be maintained. The natural water bodies and or streams which are flowing in and around the village, should not be disturbed. The Water Table should be nurtured so as not to go down below the pre-mining period. In case of any water scarcity in the area, the Project Proponent has to provide water to the villagers for their use. A provision for regular monitoring of water table in open dug well located in village should be ascertained the impact of mining over ground water table. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to Ministry of Environment and Forests, its Integrated Regional Office, Hyderabad, Central Groundwater Authority, Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board.
- viii. The Project Proponent shall undertake regular monitoring of natural water course/ water resources/ springs and perennial nallahs existing/ flowing in and around the mine lease and maintain its records. The project proponent shall undertake regular monitoring of water quality upstream and downstream of water bodies passing within and nearby/ adjacent to the mine lease and maintain its records. Sufficient number of gullies shall be provided at appropriate places within the lease for management of water. PP shall carryout regular monitoring w.r.t. pH and included the same in monitoring plan. The parameters to be monitored shall include their water quality vis-a-vis suitability for usage as per CPCB criteria and flow rate. It shall be ensured that no obstruction and/ or alteration be made to water bodies during mining operations without justification and prior approval of MoEFCC. The monitoring of water courses/ bodies existing in lease area shall be carried out four times in a year viz. pre-monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the record of monitored data may be sent regularly to Ministry of Environment, Forest and Climate Change and its Regional Office, Central Ground Water Authority and Regional Director, Central Ground Water Board, State pollution Control Board and Central Pollution Control Board. Clearly showing the trend analysis on six monthly basis.

- ix. Quality of polluted water generated from mining operations which include Chemical Oxygen Demand (COD) in mines run-off; acid mine drainage and metal contamination in runoff shall be monitored along with Total Suspended Solids (TDS), Dissolved Oxygen (DO), pH and Total Suspended Solids (TSS). The monitored data shall be uploaded on the website of the company as well as displayed at the project site in public domain, on a display board, at a suitable location near the main gate of the Company. The circular No.J-20012/1/2006-IA.II (M) dated 27.05.2009 issued by Ministry of Environment, Forest and Climate Change may also be referred in this regard.
 - x. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures should be taken for rainwater harvesting.
 - xi. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any operations.
 - xii. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.
 - xiii. The mining operations shall be restricted to above ground water table and it should not intersect groundwater table. In case of working below ground water table, prior approval of the Ministry of Environment, Forest and Climate Change and Central Ground Water Authority shall be obtained, for which a detailed hydro-geological study shall be carried out; The Report on six monthly basis on changes in Ground water level and quality shall be submitted to the Regional Office of the Ministry.
 - xiv. Appropriate mitigative measures shall be taken to prevent pollution of natural stream and other water bodies in consultation with the State Pollution Control Board.
 - xv. The water balance/water auditing shall be carried out and measure for reducing the consumption of water shall be taken up and reported to the Regional Office of the MoEF&CC and State Pollution Control Board/Committee
- c) **Solid Waste :-**
- i. The Overburden (O.B.) generated during the mining operations shall be stacked at earmarked OB dump site(s) only and it should not be kept active for a long period of time. The physical parameters of the OB dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines / circulars issued by D.G.M.S w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of top soil/OB dumps.
 - ii. The excavated area shall be backfilled, reclaimed and rehabilitated by local plantation. Plantation shall be carried out, which will further improve the environment and aesthetic beauty.
 - iii. During the conceptual phase, the waste will be generated which will be utilized to backfill. The excavated pit shall be backfilled and reclaimed by native species of plants. The reclamation of waste dump sites shall be done in scientific manner as per the Approved Mining Plan cum Progressive Mine Closure Plan.
 - iv. Separate area shall be demarcated for overburden and refilling. The physical parameters of the waste dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of waste dumps.
 - v. The Project Proponent shall carry out slope stability study in case the dump height is more than 30 meters. The slope stability report shall be submitted to concerned regional office of MoEF&CC.

- vi. Catch drains, settling tanks and siltation ponds of appropriate size shall be constructed around the mine working, mineral yards and Top Soil/OB/Waste dumps to prevent runoff water and flow of sediments directly into the water bodies (Nallah/ River/ Pond etc.). The collected water should be utilized for watering the mine area, roads, green belt development, plantation etc. The drains/ sedimentation sumps etc. shall be de-silted regularly, particularly after monsoon season, and maintained properly
- vii. Check dams of appropriate size, gradient and length shall be constructed around mine pit and OB dumps to prevent storm run-off and sediment flow into adjoining water bodies. A safety margin of 50% shall be kept for designing of sump structures over and above peak rainfall (based on 50 years data) and maximum discharge in the mine and its adjoining area which shall also help in providing adequate retention time period thereby allowing proper settling of sediments/ silt material. The sedimentation pits/ sumps shall be constructed at the corners of the garland drains.
- viii. The following measures are to be adopted to control erosion of dumps:-
 - Retention/toe walls shall be provided at the foot of the dumps.
 - Worked out slopes are to be stabilized by planting appropriate shrub/grass species on the slopes. The gullies formed on slopes should be adequately taken care of as it impacts the overall stability of dumps. The dump mass should be consolidated with the help of dozer/ compactors thereby ensuring proper filling/ leveling of dump mass. In critical areas, use of geo textiles/ geo-membranes / clay liners / Bentonite etc. shall be undertaken for stabilization of the dump.
- ix. Waste oils, used oils generated from the HEMM, mining operations, if any, shall be disposed as per the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016, to the Recyclers authorized by TSPCB.
- x. The proponent shall not dump any waste from their Mining activity outside the Mine Lease Area, under any circumstances

B. General Conditions:

1. This order is valid for a period of 30 years OR Life of mine, whichever is earlier. It was reported that the life of the mine is 13 years (@18,018 m³/annum).
2. Environmental clearance is subject to obtaining clearance, if any, under the Wildlife (Protection) Act, 1972 from the Competent Authority, as may be applicable to this project.
3. Environmental clearance is granted subject to final outcome of Hon'ble Supreme Court of India, Hon'ble High Court of Telangana and any other Court of Law, if any, as may be applicable to this project.
4. The Project proponent complies with all the statutory requirements and judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors before commencing the mining operations.
5. The State Government concerned shall ensure that mining operation shall not be commenced till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through their respective Department of Mining & Geology in strict compliance of Judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors.
6. The PP shall adhere to the provision of the Mines Act, 1952, Mines and Mineral (Development & Regulation), Act, 2015 and rules & regulations made there under. PP shall adhere to various circulars issued by Directorate General Mines Safety (DGMS) and Indian Bureau of Mines from time to time.
7. The Project Proponent shall obtain consents from all the concerned land owners, before start of mining operations, as per the provisions of MMDR Act, 1957 and rules made there under in respect of lands which are not owned by it.

8. The Project Proponent shall follow the mitigation measures provided in MoEFCC's Office Memorandum No. Z-11013/57/2014-IA.II (M), dated 29th October, 2014, titled "Impact of mining activities on Habitations-Issues related to the mining Projects wherein Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area".
9. No mining activities will be allowed in forest area, if any, for which the Forest Clearance is not available.
10. "The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc."
11. "Consent for Establishment" & "Consent for Operation" shall be obtained from Telangana State Pollution Control Board under Air and Water Act to carry on mining.
12. Proponent shall appoint an Occupational Health Specialist for Regular and Periodical medical examination of the workers engaged in the Project and maintain records accordingly; also, Occupational health check-ups for workers having some ailments like BP, diabetes, habitual smoking, etc. shall be undertaken once in six months and necessary remedial/preventive measures taken accordingly. The Recommendations of any reputed/National Institute of Miners Health, for ensuring good occupational environment for mine workers, shall be implemented. Status report on the same may be sent to MoEF& CC Regional Office and DGMS on half-yearly basis.
13. The Project Proponent must demonstrate commitment to work towards 'Zero Harm' from their mining activities and carry out Health Risk Assessment (HRA) for identification workplace hazards and assess their potential risks to health and determine appropriate control measures to protect the health and wellbeing of workers and nearby community. The proponent shall maintain accurate and systematic records of the HRA. The HRA for neighbourhood has to focus on Public Health Problems like Malaria, Tuberculosis, HIV, Anaemia, Diarrhoea in children under five, respiratory infections due to bio mass cooking. The proponent shall also create awareness and educate the nearby community and workers for Sanitation, Personal Hygiene, Hand washing, not to defecate in open, Women Health and Hygiene (Providing Sanitary Napkins), hazard of tobacco and alcohol use. The Proponent shall carryout base line HRA for all the category of workers and thereafter every five years.
14. The Proponent shall carry out Occupational health surveillance which be a part of HRA and include Biological Monitoring where practical and feasible, and the tests and investigations relevant to the exposure (e.g. for Dust a X-Ray chest; For Noise Audiometric; for Lead Exposure Blood Lead, For Welders Full Ophthalmologic Assessment; for Manganese Miners a complete Neurological Assessment by a Certified Neurologist, and Manganese (Mn) Estimation in Blood; For Inorganic Chromium-Fortnightly skin inspection of hands and forearms by a responsible person. Except routine tests all tests would be carried out in a Lab accredited by NABH. Records of Health Surveillance must be kept for 30 years, including the results of and the records of Physical examination and tests. The record of exposure due to materials like Asbestos, Hard Rock Mining, Silica, Gold, Kaolin, Aluminium, Iron, Manganese, Chromium, Lead, Uranium need to be handed over to the Mining Department of the State in case the life of the mine is less than 30 years. It would be obligatory for the State Mines Departments to make arrangements for the safe and secure storage of the records including X-Ray. Only conventional X-Ray will be accepted for record purposes and not the digital one. X-Ray must meet ILO criteria (17 x14 inches and of good quality).
15. The Proponent shall maintain a record of performance indicators for workers which includes (a) there should not be a significant decline in their Body Mass Index and it should stay between 18.5 -24.9, (b) the Final Chest X-Ray compared with the base line X-Ray should not show any capacities, (c) At the end of their leaving job there should be no Diminution in their Lung Functions Forced Expiratory Volume in one second (FEV1), Forced Vital Capacity (FVC), and the ratio) unless they are smokers which has to be adjusted, and the effect of age, (d) their hearing should not be affected. As a proof an Audiogram (first and last need to be presented), (e) they should not have developed any Persistent Back Pain, Neck Pain, and the movement of their Hip, Knee and other joints should have normal range of movement, (f) they should not have suffered loss of any body part. The record of the same should be submitted to the Regional Office, MoEF&CC annually along with details of the relief and compensation paid to workers having above indications.

16. Project Proponent shall make provision for the housing for workers/labors or shall construct labor camps within/outside (company owned land) with necessary basic infrastructure/ facilities like fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche for kids etc. The housing may be provided in the form of temporary structures which can be removed after the completion of the project related infrastructure. The domestic waste water should be treated with STP in order to avoid contamination of underground water.
17. The activities proposed in Action plan prepared for addressing the issues raised during the Public Hearing shall be completed as per the budgetary provisions mentioned in the Action Plan and within the stipulated time frame. The Status Report on implementation of Action Plan shall be submitted to the concerned Regional Office along the Ministry along with District Administration.
18. The Project Proponent shall adhere to the working parameters of mining plan which was submitted at the time of EC appraisal wherein year-wise plan was mentioned for total excavation i.e. quantum of mineral, waste, over burden, inter burden and top soil etc.. No change in basic mining proposal like mining technology, total excavation, mineral & waste production, lease area and scope of working (viz. method of mining, overburden & dump management , O.B & dump mining, mineral transportation mode, ultimate depth of mining etc.) shall not be carried out without prior approval of the Ministry of Environment, Forest and Climate Change, which entail adverse environmental impacts, even if it is a part of approved mining plan modified after grant of EC or granted by State Govt. in the form to Short Term Permit (STP), Query license or any other name.
19. The land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life shall be governed as per the approved Mining Plan. The excavation vis-a-vis backfilling in the mine lease area and corresponding afforestation to be raised in the reclaimed area shall be governed as per approved mining plan. PP shall ensure the monitoring and management of rehabilitated areas until the vegetation becomes self-sustaining. The compliance status shall be submitted half-yearly to the MoEFCC and its concerned Regional Office.
20. A Final Mine Closure Plan along with details of Corpus Fund shall be submitted to the SEIAA and MoEF&CC, GoI, 5 years in advance of Final Mine Closure.
21. The project shall have a well laid down environmental policy. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements / deviation / violation of the environmental conditions.
22. A separate 'Environmental Management Cell' with qualified manpower should be set-up under the control of a Senior Executive. The Senior Executive shall directly report to Head of the Organization. Adequate number of qualified Environmental Scientists and Mining Engineers shall be appointed and submit a report to RO, MoEFCC.
23. The environment safeguards contained in the EMP Report should be implemented in letter and spirit. The responsibility of implementation of environmental safeguards rests fully with the proponent i.e., **M/s. Mathru Sri Granites**.
24. All the conditions, liabilities and legal provisions contained in the EC shall be equally applicable to the successor management of the project in the event of the project proponent transferring the ownership, maintenance of management of the project to any other entity.
25. The proponent shall comply with any other conditions stipulated by the Dept. of Mines & Geology, Govt. of Telangana and other concerned statutory Authority / Department.
26. No change in mining technology and scope of working should be made without prior approval of the SEIAA, T.S. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, Telangana / MoE&F, GoI, New Delhi, as applicable.
27. The Project Proponent shall prepare digital map (land use & land cover) of the entire lease area once in five years purpose of monitoring land use pattern and submit a report to concerned Regional Office of the MoEFCC.
28. The Project Authorities should inform to the Regional Office regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.

29. No change in the calendar plan including excavation, quantum of mineral and waste should be made. There will be zero waste water discharge from the plant.
30. The proponent shall submit half-yearly compliance reports in respect of the terms and conditions stipulated in this order in hard and soft copies to the SEIAA; and CCF, Integrated Regional office of MoEF&CC, GoI, Hyderabad on 1st June and 1st December of each calendar year.
31. Officials from TSPCB & the Integrated Regional Office of MoEF&CC, GoI, Hyderabad who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Integrated Regional Office to MoEF&CC, GoI, Hyderabad.
32. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
33. Data on ambient air quality should be regularly submitted to the Ministry including its Integrated Regional Office located at Hyderabad and the State Pollution Control Board/Central Pollution Control Board once in six months.
34. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
35. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.
36. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
37. The activities proposed for CER shall be implemented in a time bound manner and annual report of implementation of the same along with documentary proof viz. photographs, purchase documents, latitude & longitude of infrastructure developed & road constructed needs to be submitted to Regional Office MoEF&CC annually along with audited statement. The proponent shall strictly follow the OM No.22-65/217-IA.III, dt: 25.02.2021 and implement the commitments made by project proponent as a part of CER contained in EIA/EMP report.
38. The funds earmarked for environmental protection measures (**Capital cost: Rs. 7.86 lakhs and recurring cost: Rs. 4.9 Lakhs/annum**) should be kept in separate account and should not be diverted for other purpose. The budget allocated for the EMP shall be subsequently increased if the project cost increases at the time of CFO. Year wise expenditure should be reported to the Ministry and its Regional Office located at Hyderabad.
39. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
40. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the respective Integrated Regional Office of the Ministry of Environment, Forest and Climate Change, Hyderabad by e-mail.
41. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, Telangana.
42. The proponent shall obtain all other mandatory clearances from respective departments.

43. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
44. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
45. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
46. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.
47. Grant of EC is also subject to circulars issued under the EIA Notification 2016, which are available on the MoEF&CC website: [www. parivesh.nic.in](http://www.parivesh.nic.in)

Sd/-
MEMBER SECRETARY
SEIAA, T.S.

Sd/-
MEMBER
SEIAA, T.S.

Sd/-
CHAIRMAN,
SEIAA, T.S.

To
Sri S.Lingamurthy, Proprietorship
M/s. Mathru Sri Granites
(3.60 Ha. Colour Granite Mine)
H.No:2-8-534, Srinagar Colony,
NGO's Colony Road, Hanmakonda ,
Warangal Urban District – 506 001
Ph No: + 91 9989156561
Email: ecmathrusri@gmail.com

Copy to:

1. Prof. Ch. Krishna Reddy, Chairman, SEAC, T.S. for kind information.
2. The Member Secretary, TSPCB for kind information.
3. The EE, RO: Ramagundam, TSPCB for information.
4. The IRO, MoEF&CC, GOI, Hyderabad for kind information.
5. The Secretary, MoEF&CC, GOI, New Delhi for kind information.
6. The Director of Mines & Geology Dept., for kind information.

//T.C.F.B.O.//


JOINT CHIEF ENVIRONMENTAL ENGINEER



TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE: HYDERABAD

D. Krupanaud
Joint Chief Environmental Engineer

H.No.6-3-1219, TS No.1 Part,
Block - C, Ward No.91, Near Country Club, Uma
Nagar, Begumpet, Hyderabad
Phone: 040-23402495
Email: jcec-zhyd-tspcb@telangana.gov.in

CONSENT ORDER FOR ESTABLISHMENT – RED CATEGORY

Order No. 1204-RGM/TSPCB/ZO-HYD/CFE/2022- 1326

Date: 10.01.2022

Sub: TSPCB – ZOH – CONSENT FOR ESTABLISHMENT (CFE) – M/s. Mathru Sri Granites (3.60 Ha. Colour Granite), Sy.No. 422, Bommanapalli (V), Chigurumamidi (M), Karimnagar District - Consent for Establishment of the Board under Sec.25 of Water (Prevention and Control of Pollution) Act, 1974 and under Sec.21 of Air (Prevention and Control of Pollution) Act, 1981 – Issued – Reg.

- Ref:**
1. Environmental Clearance (EC) Order No. SEIAA/TS/OL/KRM-174/2021, Dt: 08.06.2021.
 2. Industry's submission of CFE received through TS-OCMMS portal on 06.11.2021 at TSPCB, Regional Office, Ramagundam.
 3. TSPCB, Regional Office, Ramagundam verification report dated:06.12.2021 received by Zonal Office, Hyderabad on 06.12.2021.
 4. CFE Committee meeting held on 07.12.2021 at TSPCB, Zonal Office, Hyderabad.
 5. T.O. Lr. No. 1204-RGM/TSPCB/ZO-HYD/TS-iPASS/CFE/2021-673, Date:21.12.2021.
 6. TSPCB, Regional Office, Ramagundam email dated:22.12.2021 regarding payment of balance consent fee.

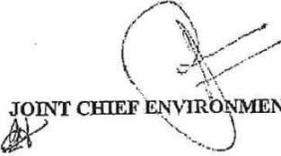
* * *

1. In the reference 2nd cited, an application was submitted to the Board seeking Consent for Establishment (CFE) to carry out mining of colour granite activity over an extent of 3.60 Ha. as mentioned below, with a proposed project cost of Rs.35.0 Lakhs (In words Thirty five lakhs only).

<i>Sl. No.</i>	<i>Product & Capacity</i>
1.	Mining of Colour Granite – 18,018 m ³ /annum (Over an extent of 3.60 Ha.)

2. As per the application, the above activity is to be Sy.No. 422, Bommanapalli (V), Chigurumamidi (M), Karimnagar District.
3. The above site was inspected by the Assistant Environmental Engineer, T.S. Pollution Control Board, Regional Office, Ramagundam on 20.11.2021 and found that the industry is surrounded by East: Agricultural land; West: Proposed M/s. Sushmitha Granites (2.50 Ha); South: Agricultural land; North: Agricultural land.
4. The Board, after careful scrutiny of the application, verification report of Regional Officer, Ramagundam and recommendation by the CFE Committee meeting held on 07.12.2021 at TSPCB, Zonal Office, Hyderabad, hereby issues CONSENT FOR ESTABLISHMENT to the industry, under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 and the rules made there under. This Order is issued to manufacture the products mentioned at para (1) only.

5. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' and Schedule 'B'.
6. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.


JOINT CHIEF ENVIRONMENTAL ENGINEER

Encl: Schedules "A & B".

To
M/s. Mathru Sri Granites
(3.60 Ha. Colour Granite),
Sy.No. 422, Bommanapalli (V),
Chigurumamidi (M), Karimnagar District.
Email: sushmithasriipuram29@gmail.com

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information.
Copy to the Environmental Engineer, TSPCB, Regional Office, Ramagundam for information
and necessary action.

SCHEDULE - A

1. Separate meters with necessary pipe-line shall be provided for assessing the quantity of water used for each of the purposes mentioned below.
 - a. Industrial cooling.
 - b. Domestic purposes.
 - c. Processing whereby water gets polluted and pollutants are easily bio-degradable.
2. The industry shall provide a minimum stack height (H) to the DG sets as per the following formula.
$$H = h + 0.2 \text{ SQRT (KVA)}$$

KVA = Total generation capacity, h = Height of building where DG Set is installed.
3. The generator shall be installed in a closed area with a silencer and suitable noise absorption systems. The ambient noise level shall not exceed 75 dB(A) during day time and 70 dB(A) during night time measured from a distance of 5mtrs from the DG Set.
4. The industry shall install and commission appropriate control and ventilation system for controlling the air pollution.
5. The industry shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, GoI on 16.11.2009.
6. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas. The applicant shall maintain good house keeping both within the factory and in the premises. All pipe valves, sewers, and drains shall be leak proof.
7. The solid waste arising in the premises shall be properly collected and disposed off.
8. There shall not be any perceptible odour outside the industry's premises.
9. All the rules and regulations notified by Ministry of Environment and Forests, Govt. of India in respect of noise pollution control measures shall be followed to avoid nuisance to public.
10. The proponent shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, GoI to control the noise to the prescribed levels.
11. The applicant shall obtain Consents for operation regularly from TSPCB, as required Under Sec. 25/26 of the Water (P&C of P) Act, 1974 and Under Sec. 21/22 of the Air (P&C of P) Act, 1981, for operation of the industry, before starting trial production. The Consent for Operation will be accorded only after ensuring compliance of all the conditions stipulated in this order.
12. The applicant shall comply with and carryout conditions issued by the Board in this consent order scrupulously. The applicant is liable for legal action as per the provisions of the relevant Acts in case of non-compliance of any conditions of the consent order.
13. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power Under Sec. 27(2) of Water (Prevention and Control of Pollution) Act, 1974 and Under Sec.21 (4) of Air (Prevention and Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions for the purpose of the Act by the Board.
14. The applicant shall exhibit the consent of the Board in the factory premises at a conspicuous place for the information of the inspecting officers of different departments.
15. Telangana State Pollution Control Board reserves the right to review, impose additional condition or conditions, revoke, change or alter the terms and conditions of this Order. Also the Board reserves the right to withdraw the CFE without any prejudice/ notice on receiving any complaints by the Board regarding Environmental Pollution problems caused by the industry.
16. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability.
17. Rain Water Harvesting (RWH) structure (s) shall be established on the plant site so that the ground water is recharged by the storm water.

18. The industry shall comply with Rules & Regulations notified by Ministry of Law and Justice, Govt. of India, regarding the Public Liability Insurance Act, 1991.
19. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water rules, 1976 and Air Rules 1982, to such authority (herein after referred to as the Appellate Authority) constituted under Section 28 of the Water (prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

SCHEDULE - B

1. This order is valid for a period of 5 years from the date of issue.
2. The industry shall report progress on implementation of the project to this office and Telangana State Pollution Control Board, Regional Office, Ramagundam regularly.
3. The industry shall carry out semi mechanized open cast quarry method. The blocks are cut by using jack hammer drilling, wire saw cutting or wedge-cutting and excavation by low explosive blasting and shall carryout mining of colour granite in an area of 3.60 Ha. only.
4. Wet drilling & wire saw cutting method shall to adopted to control dust emissions. Delay detonators and shock tube initial system for blasting shall be used so as to reduce vibration and dust.
5. Fugitive dust emissions from all the sources should be controlled regularly. The industry shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppressions.
6. The industry shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, GoI on dt.16.11.2009.
7. The industry shall scrupulously comply with conditions stipulated by the SEIAA (State level Environment Impact Assessment Authority), Telangana State, Govt. of India, MoEF, Hyderabad in the Environmental Clearance order dated 08.06.2021.
8. The industry shall not cause any pollution to the surrounding agricultural lands.
9. The source of water is through tankers from nearby village and the maximum permitted water consumption shall not exceed the following quantities:

S. No.	Purpose	Total Consumption (KLD)
1.	Dust Suppression	2.0 KLD
2.	Development of greenbelt	1.5 KLD
3.	Domestic	1.0 KLD
	Total	4.5 KLD

10. The maximum waste water generation (KLD) shall not exceed the following:

S. No.	Wastewater generation	Total generation (KLD)
1.	Domestic effluent	0.5 KLD
	Total:	0.5 KLD

Effluent source	Standards to be complied	Mode of final disposal
Domestic (0.5 KLD)	---	Septic tank followed by soak pit.

11. The industry shall implement the following measures to reduce the air pollution during transportation of the mineral.
 - Road shall be graded to mitigate the dust emissions.
 - Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
 - Water shall be sprinkled at regular interval on the main haul roads and other service roads to suppress the dust.

12. The industry shall implement the following measures to reduce the noise pollution.
- The proper and regular maintenance of the vehicles and other equipment.
 - Limiting time exposure of workers to the excessive noise. Worker employed shall be provided with protection equipment and ear muffs.
 - Speed of the trucks entering or leaving the mine is to be limited to the moderate speed of 25 KMPH to prevent undue noise from empty trucks.
13. The industry shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, GoI to control the noise to the prescribed levels.
14. The industry shall provide ear plugs / muffs for the workers engaged in the operations of HEMM, etc.,
15. The industry shall construct earthen drain and siltation ponds of appropriate size for the working pit to arrest the flow of silt and sediments. The water so collected shall be utilized for watering the mine area, roads, green belt development, etc., The drains shall be regularly de-silted particularly after monsoon and maintain properly.
16. The Solid wastes generated shall not exceed the following breakup quantities:

S. No.	Solid Waste /HW generation	Hazardous / as defined under HWM Rules, 2016	Method of Disposal
1.	Overburden (OB) and rock waste of various sizes and shapes	—	Shall be dumped within the quarry lease area.

17. The industry shall collect solid waste i.e., overburden (top soil and rock waste) properly. The topsoil shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
18. The rock waste shall be dumped in the dump yard in the quarry lease area and the industry shall not dump the overburden soil outside the quarry lease area, under no circumstances. The Board is constrained to revoke the CFE issued by the Board in case overburden soil is dumped outside and also if complaints were received from the surroundings without any further notice.
19. The industry shall adopt the following measures to control erosion of dumps:
- Retention/toe walls shall be provided at the foot of the dumps.
 - Worked out slopes are to be stabilized by planting appropriate shrub / grass species on the slopes.
20. Suitable conservation measures to augment ground water resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures shall be taken for rainwater harvesting.
21. No change in mining technology and scope of working should be made without prior approval from the Board. No further expansion or modification in the mine shall be carried out without prior approval from the Board.
22. The industry shall take measures for refilling of the mine with ash, overburden waste and the mine shall be brought to the original condition.
23. The industry shall stack the top soil properly with proper slope with adequate measures.
24. The industry shall develop 33% of the total area as thick green belt all along the boundary of the unit and also in the vacant places with all tall growing trees with wide leaf area.
25. The industry shall not dispose the solid waste outside the factory premises.
26. The industry shall comply with all the Rules and Regulations specified in Water (P&C of P) Act, 1974, Air (P&C of P) Act, 1981 and Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.

27. The industry shall not manufacture any extra products or extra capacities without obtaining CPE/CFO of the Board.
28. The industry shall not take up trial production with out obtaining Consent for Operation of the Board.
29. Rain Water Harvesting (RWH) structure (s) shall be established on the plant site so that the ground water is recharged by the storm water.
30. The industry shall comply with Rules & Regulations notified by Ministry of Law and Justice, Govt. of India, regarding the Public Liability Insurance Act, 1991.
31. The industry shall comply with all the directions issued by the Board from time to time.
32. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
33. The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the sincerest of environment protection.


JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s. Mathru Sri Granites
(3.60 Ha. Colour Granite),
Sy.No. 422, Bommanapalli (V),
Chigurumamidi (M), Karimnagar District.



TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE: HYDERABAD

D. Krupanand
Joint Chief Environmental Engineer

H.No.6-3-1219, TS No.1 Part,
Block - C, Ward No.91, Near Country Club, Uma
Nagar, Begumpet, Hyderabad.
Phone No: 040-23402495
Email: jcee-zhyd-tspcb@telangana.gov.in

CONSENT ORDER – RED CATEGORY

Order No: 1204-RGM/TSPCB/ZOH/CFO/2022- 1336

Date: 12.01.2022

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof) and Authorization / Renewal of Authorization under Rule 6 of the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 (hereinafter referred to as 'the Acts') and Authorization under the provisions of HW (M & TM) Rules, 2016 (herein after referred to as 'the Acts' 'the Rules') the rules and orders made thereunder to.

M/s. Mathru Sri Granites
(3.60 Ha. Colour Granite),
Sy.No. 422, Bommanapalli (V),
Chigurumamidi (M), Karimnagar District

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below:

i) Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal
1.	Domestic effluent	0.5 KLD	Septic tank followed by soak pit

ii) Emissions from chimneys:

Chimney No.	Description of Chimney	Quantity of Emissions at peak flow	Emissions standards
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iii) Hazardous Waste Authorization: Form – 2) [See Rule 6(2)]:

S. No	Name and quantity of the Hazardous waste	Stream	Disposal option
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This order is subject to the provisions of 'the Acts' and 'the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B enclosed to this order.

This consent is valid for manufacture the following products along with quantities only

S.No.	Product	Capacity
1.	Mining of Colour Granite (Over an extent of 3.60 Ha.)	18,018 m ³ /annum

This combined order of consent & Hazardous Waste Authorization shall be valid for a period ending with the 30.11.2026


JOINT CHIEF ENVIRONMENTAL ENGINEER

Encl: Schedules A, B.

To
M/s. Mathru Sri Granites
(3.60 Ha. Colour Granite),
Sy.No. 422, Bommanapalli (V),
Chigurumamidi (M), Karimnagar District
Email Id: ecmathrusri@gmail.com

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information.
Copy to the Environmental Engineer, TSPCB, Regional Office, Ramagundam for information.

SCHEDULE - A

1. The applicant shall make applications through online for renewal of Consent (under Water & Air Acts) and Authorisation under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW Authorisation of the Board. The applicant can also apply for Auto Renewal of the CFO atleast 30 days before the expiry of this order as per the procedure and eligibility stipulated in the Board Circular dt.19.11.2015 & 08.12.2015 (available in Board's Website: <http://tspcb.cge.gov.in/Pages/Circulars.aspx>).
2. The industry shall immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions etc.
3. The applicant shall not change or alter either the quality or the quantity or the rate of the discharge or the route of discharge and shall not change or alter either the prescribed quality or the rate of emission without the previous written permission of the Board.
4. The applicant shall, not later than 30 days from the date of issue of this consent order, certify in writing to the Board that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent. In absence of alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent, production shall be stopped.
5. Any up-set condition in any plant/plants of the industry, which result in, increased effluent discharge and/ or violation of standards stipulated in this order or the emission of any Air Pollutant into the environment in excess of the standards laid down by the Board, occurs or is apprehended to occur due to accident, or other unforeseen act or event, the person-in-charge of the premises, from where such discharge / emission occurs or is apprehended to occur shall forthwith intimate the fact of such occurrence or the apprehension of such occurrence to this Board, by fax / email under intimation to the Collector and District Magistrate.
6. In case of such episodal discharges / emissions mentioned in item 6 above, the industry should take immediate action to bring down the discharge / emission below the limits prescribed in this order.
7. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
8.
 - a) The industry shall carryout analysis of waste water discharges or emissions through chimneys, for the parameters mentioned in Schedule - B of this order at regular intervals.
 - b) The industry shall maintain following records to accessible to the Board, whenever required.
 1. Analysis reports of waste water/ emissions.
 2. Log book for operation of pollution control systems.
 3. Inspection book
9. Separate power connection with energy meter shall be provided for the Pollution Control Equipment and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
10. The applicant shall comply with the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. The applicant shall be liable for such legal action against him as per provisions of the Law/Act in case if non-compliance of any order/directive issued at any time and/or violation of the terms and conditions of this consent order.
11. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system/ air pollution control equipment and such other particulars as may be pertinent for preventing and controlling pollution.
12. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as Civil liability.

13. All the rules & regulations notified by Ministry of Environment and Forests, Government of India in respect of management, handling, transportation and storage of hazardous chemicals and wastes shall be followed.
14. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 shall be followed.
15. The occupier shall educate the workers and nearby public of possible accidents and remedial measures.
16. For any accident or spillage of hazardous wastes causing damage to the Environment, the occupier or the transporter as the case shall be held responsible.
17. In case of closure of industry, the un-used/not consumed raw materials falling under the category of Hazardous Chemicals and mentioned in Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 and Amendment Rules, 2003 shall be removed and sold to other units within 90 days from the date of closure to prevent any possibility of occurrence of an accident. In case the above hazardous chemicals have lost their properties originally acquired, then they shall be treated as Hazardous Waste and they should be disposed off only to the authorized agencies of TSPCB in a safe manner.
18. Packaging, labeling and transportation of Hazardous Wastes shall be in accordance with the provisions of the rules issued by the Central Govt. under the Motor Vehicles Act, 1988 and other guidelines issued from time to time. The packaging and labeling shall be based on the composition and hazardous constituent of the waste, however all Hazardous Waste containers should be provided with a general label.
19. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter shall carry a Transport Emergency (TREM) card (as given in the guidelines for management and handling of hazardous wastes) duly filled by the Hazardous Waste generator.
20. Containers / Container Liners of Hazardous Chemicals and Hazardous Wastes should be thoroughly detoxified before selling to agencies authorized by TSPCB. Proper records, specific to each Hazardous Chemical / Hazardous Waste Containers / container Liners should be maintained in the following way:
 - i. Number of containers received.
 - ii. Date and method of detoxification.
 - iii. Name of agencies to whom containers were sold with quantities.
 - iv. Transportation particulars.
21. No Hazardous Wastes shall be mixed with any other waste or shall be discharged to a common, other internal, external sewerage or other drainage system without prior approval of TSPCB.
22. If HDPE bags are used for storing Hazardous Wastes, it should be ensured that they are perfectly sealed mechanically or double hot sealed. If MS / HDPE bags or drums are used for Hazardous Wastes, these drums / bags should be ensured that they are perfectly sealed.
23. The person authorized shall not rent, lend, sell, transfer their industrial premises without obtaining prior permission of State Pollution Control Board.
24. Any Unauthorized change in personnel, equipment and working condition as mentioned in the application by the person authorized shall constitute a breach of this authorization.
25. The applicant shall put up two black boards of size 6 ft by 4 ft. at the main entrance to their plant. One board shall contain the specific CFE and CFO conditions, in sufficiently large font size so that it can be read easily from a distance of 10 ft to a normal eye, and other board shall carry, again in sufficiently large font size so as to be able to read from a distance of 10 ft, the latest Water, Air, Noise and solid waste monitoring data as well as the maximum vulnerable zone.
26. The applicant shall exhibit the Consent & HW Authorization order of the Board in the factory premises at a prominent place for the information of the inspecting officers of the different departments.
27. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves to it the right and powers under Section 27(2) of the Water (Prevention & Control of

Pollution) Act, 1974 and its amendments thereof and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and its amendments thereof to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.

28. The authorization issued under Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016, shall comply with the provision of the Environment (Protection) act, 1986.
29. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Telangana State Water rules, 1976 and Air Rules 1982, to such authority (herein after referred to as the Appellate Authority) constituted under Section 28 of the Water (prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981

SCHEDULE - B

Special Conditions

1. The industry shall take steps to reduce water consumption to the extent possible and consumption shall not exceed the quantities mentioned below

Sl No	Purpose	Quantity
1.	Dust Suppression	2.0 KLD
2.	Development of greenbelt	1.5 KLD
3.	Domestic	1.0 KLD
Total		4.5 KLD

2. The industry should comply with the National ambient air quality standards as per MoEF, GOI notification dated. 18.11.2009 along the premises of the factory as prescribed below.

S.No	Parameters	Standards in µg/m ³ ;
1	Particulate Matter(PM10)	100
2	Particulate Matter (PM2.5)	60
3	SO ₂	80
4	NO _x	80

Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A).

3. The industry shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board. The industry shall not manufacture any extra products or extra capacities without obtaining CFE/CFO of the Board.
4. The industry shall carry out semi mechanized open cast quarry method. The blocks are cut by using jack hammer drilling, wire saw cutting or wedge-cutting and excavation by low explosive blasting and shall carryout mining of colour granite in an area of 3.60 Ha. only.
5. Wet drilling & wire saw cutting method shall to adopted to control dust emissions. Delay detonators and shock tube initial system for blasting shall be used so as to reduce vibration and dust.
6. The industry shall scrupulously comply with conditions of CFE order dated 10.01.2022.
7. The industry shall implement the following measures to reduce the air pollution during the transportation of the mineral.
 - Road shall be graded to mitigate the dust emissions.
 - Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
 - Water shall be sprinkled at regular interval on the haul roads, loading and unloading , at transfer points and other service roads to suppress the dust.

- shall not cause any pollution to the surrounding agricultural lands
8. The industry shall implement the following measures to reduce the noise pollution.
- The proper and regular maintenance of the vehicles and other equipment.
 - Limiting time exposure of workers to the excessive noise. Worker employed shall be provided with protection equipment and ear muffs.
 - Speed of the trucks entering or leaving the mine is to be limited to the moderate speed of 25KMPH to prevent undue noise from empty trucks.
9. The solid waste generated shall not exceed following breakup quantities with disposal option as mentioned below:

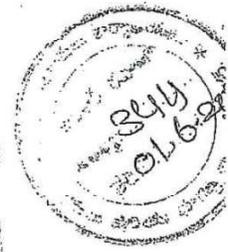
S. No	Name and quantity of the solid waste	Disposal option
1	Overburden (OB) and rock waste of various sizes and shapes	Shall be dumped within the quarry lease area.

10. The industry shall collect solid waste i.e., overburden (top soil and rock waste) properly. The topsoil shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose. Under no circumstances, the industry shall not dump the overburden soil outside the quarry lease area. The Board is constrained to revoke the CFO issued by the Board in case overburden soil is dumped outside and also if complaints were received from the surroundings without any further notice.
11. No change in mining technology and scope of working should be made without prior approval from the Board. No further expansion or modification in the mine shall be carried out without prior approval from the Board.
12. The industry shall develop thick green belt with tall growing trees in vacant places and all along the boundary of the mine lease area.
13. The industry shall comply with all the directions issued by the Board from time to time.
14. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
15. The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.
16. This Order is issued to the industry without prejudice to the action taken by the Task Force of the Board.
17. The conditions stipulated in this order are without any prejudice to the rights and conditions of this Board in any Hon'ble Court of Law.

JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s. Mathru Sri Granites
(3.60 Ha. Colour Granite),
Sy.No. 422, Bommanapalli (V),
Chigurumamidi (M), Karimnagar District.

Annexure-II



GOVERNMENT OF TELANGANA
DEPARTMENT OF MINES & GEOLOGY
{PRESENT: SRI D. RONALD ROSE, IAS, DIRECTOR (FAC) Hyderabad}

PROCEEDING No: QL/KRM/LOIS00022



Dated: 31/05/2022

ORDER:

Susheyan

M/s Sree Sakthi Ganapathi Rocks filed an application for Quarry Lease for Colour Granite, Colour Granite, Colour Granite over an extent of 2.000 Ha in Sy.No 422 of Bommanapalle Village, Chigurumamidi Mandal, KARIMNAGAR District for period of 20 years on 16/08/2016.

*Pl. Patanjali
letter to
provide
for execution*

The applicant submitted statutory documents viz., Scrutinized Quarry Plan, Environmental Clearance and Consent for Establishment.

(18/5/2022)

After careful examination of the proposal, the quarry lease is hereby granted to M/s Sree Sakthi Ganapathi Rocks as per Telangana State Minor Mineral Concession Rules (TSMCC), 1966 for a period of 20 years subject to adherence of TSMCC Rules, 1966 and subsequent government orders and executive instructions issued there upon from time to time.

The grantee shall execute the lease deed in Form "G" within sixty Days from 31/05/2022.

D. RONALD ROSE, IAS
DIRECTOR (FAC)

To
M/s Sree Sakthi Ganapathi Rocks
Copy to:
The Deputy Director of Mines & Geology,
WARANGAL
The Asst. Director of Mines & Geology,
KARIMNAGAR

*** This is a computer-generated document. No signature is required. ***

*For kind
perusal of
ADMS
11/6/2022*

GOVERNMENT OF TELANGANA
PROCEEDINGS OF THE ASST. DIRECTOR OF MINES & GEOLOGY: KARIMNAGAR.
(Present: Sri B.Satyanarayana, M.Sc., Assistant Director I/c.,)

Proceedings No.7712 /Q1 / 2016

Dated:03-12-2022

Sub:- Mines and Quarries – Quarry lease for Colour Granite over an extent of 2.000 Hectors in Sy.No.422 of Bommanapally Village, Chigurumamidi Mandal, Karimnagar District for a period of 20 years granted to M/s. Sree Sakthi Ganapathi Rocks – Execution of lease deed on **03-12-2022** – Work Order – Issued.

- Ref:-**
1. The Director of Mines and Geology, Hyderabad Progs.No. QL/KRM/LOI500022, Dt: 31.05-2022.
 2. The Director of Mines and Geology, Hyderabad Memo No. 210991/R1-3/2019, Dt: 03.06.2022.
 3. The Director of Mines and Geology, Hyderabad Progs.No. 210119/R1-3/2019, dt.13-10-2022.
 4. Letter dt.24-11-2022 & 26-11-2022 from M/s. Sree Sakthi Ganapathi Rocks.
 5. Agreement in Form-G executed on -12-2022.

#

ORDER:

The Director of Mines and Geology, Hyderabad has granted a Quarry lease for Colour Granite over an extent of 2.000 Hectors in Sy.No.422 of Bommanapally Village, Chigurumamidi Mandal, Karimnagar District for period of 20 years in favour of M/s. Sri Sakthi Ganapathi Rocks vide reference 1st cited. In the reference 3rd cited, orders were issued for extension of (30) days time to execute the lease deed. In the reference 5th cited the lease deed was executed in Form-G between the ADM&G, Karimnagar and M/s. Sree Sakthi Ganapathi Rocks.

Hence, sanction is hereby accorded to **M/s. Sree Sakthi Ganapathi Rocks, Mg. Partner Sri K. Niranjan Reddy** to commence quarrying operations for Colour Granite over an extent of 2.000 Hectors in Sy.No.422 of Bommanapally Village, Chigurumamidi Mandal, Karimnagar District for a period 20 years from **03-12-2022** to **02-12-2042** subject to the provisions of the Telangana State Minor Mineral Concession Rules, 1966 and Granite Conservation and Development Rules, 1999 and subsequent Government orders and executive instructions issued thereon from time to time and special conditions specified in the original grant order.

The Lessee should maintain all the records and accounts required by the Government and submit quarterly/Annual returns in the prescribed proformas so as to reach the Director of Mines and Geology, Hyderabad, Deputy Director of Mines and Geology, Warangal and Assistant Director of Mines and Geology, Karimnagar not later than the time limit fixed by the Government. The Lessee should erect the boundary pillars on all sides to delineate the granted area, with not less than 1mt from the surface of the ground level.


Asst. Director of Mines and Geology, I/c.,
Karimnagar

To
M/s. Sree Sakthi Ganapathi Rocks,
Mg. Partner Sri K. Niranjan Reddy,
H.No.1-5-142/3, Prashanth Building,
Vasavi Enclave, Old Alwal, Malkajgiri Mandal,
Secunderabad- 500010

- Copy submitted to the District Collector, Karimnagar for favour of kind information.
Copy submitted to the Director of Mines and Geology, Hyderabad for favour of information.
Copy submitted to the Deputy Director of Mines and Geology, Warangal for favour of information.
Copy submitted to Director of Mines safety, Hyderabad for favour of information.
Copy submitted to Controller General, Indian Bureau of Mines Nagpur for favour of information.
Copy to the Labour Enforcement Officer, Ramagundam for favour of information.
Copy to the Environmental Engineer, TS Pollution Control Board, Ramagundam for favour of information.
Copy to the Tahsildar, Chigurumamidi Mandal for favour of information.



GOVERNMENT OF TELANGANA
PROCEEDINGS OF THE DIRECTOR OF MINES & GEOLOGY, HYDERABAD : HYDERABAD

Proceeding No: I/KRM/7051



Order

Date: 24.08.2023

Permission is hereby accorded for **Whole** transfer of Quarry Lease for **Colour Granite**, over an extent of **2.000** Ha in Sy.No **422** of **Bommanapalle** Village, **Chigurumamidi** Mandal, **KARIMNAGAR** District held by Transferor **M/s. Sree Sakthi Ganapathi Rocks** to Transferee **BHERUNATH STONEX EXPORT, Managing Partner, RAM BHANWARA** for unexpired portion of the lease period up to **02.12.2042**.

Surveyor

The **BHERUNATH STONEX EXPORT, Managing Partner, RAM BHANWARA** shall submit Scrutinized Quarry Plan, Environmental Clearances, Consent for Establishment & Consent for Operations with in three months from date of execution of transfer deed.

18/9/23

The **BHERUNATH STONEX EXPORT, Managing Partner, RAM BHANWARA** shall abide by the Telangana State Minor Mineral Concession Rules (TSMMC), 1966 and subsequent government orders and executive instructions issued there upon from time to time

The **BHERUNATH STONEX EXPORT, Managing Partner, RAM BHANWARA** shall execute the Whole transfer lease deed within **Sixty** days from the date of this order.

P. Katyayani Devi, IAS
DIRECTOR OF MINES & GEOLOGY, HYDERABAD

To
RAM BHANWARA, Pottur, 4-2,
ELLANTHAKUNTA, KARIMNAGAR,
Illanthakunta, RAJANNA(SIRISILLA)
M/s. Sree Sakthi Ganapathi Rocks,
Bommanapalle, Chigurumamidi,
KARIMNAGAR

Copy to:
The Deputy Director of Mines & Geology,
WARANGAL
The Asst. Director of Mines & Geology,
KARIMNAGAR

*** This is a computer-generated document. No signature is required. ***



GOVERNMENT OF TELANGANA
DEPARTMENT OF MINES & GEOLOGY
{PRESENT: SRI D. RONALD ROSE, IAS, DIRECTOR Hyderabad}

PROCEEDING No: QL/KRM/LOI500701

ORDER:



Dated: 03/09/2022

M/s. Sushmitha Granies filed an application for Quarry Lease for Colour Granite, over an extent of 2.500 Ha in Sy.No 422 of Bommanapalle Village, Chigurumamidi Mandal, KARIMNAGAR District for period of 20 years on 28/10/2010.

*for kind
perusal
of
14/9/2022*

The applicant submitted statutory documents viz., Scrutinized Quarry Plan, Environmental Clearance and Consent for Establishment.

After careful examination of the proposal, the quarry lease is hereby granted to M/s. Sushmitha Granies as per Telangana State Minor Mineral Concession Rules (TSMMC), 1966 for a period of 20 years subject to adherence of TSMMC Rules, 1966 and subsequent government orders and executive instructions issued there upon from time to time.

The grantee shall execute the lease deed in Form "G" within Sixty Days from 03/09/2022

D. RONALD ROSE, IAS
DIRECTOR

To
M/s. Sushmitha Granies
Copy to:
The Deputy Director of Mines &
Geology, WARANGAL
The Asst. Director of Mines & Geology,
KARIMNAGAR

*** This is a computer-generated document. No signature is required. ***

Bank Branch Code _____ Seal _____
NOTE: Seperate challan should be used for each detailed head
SREE, Waj.
-73-

GOVERNMENT OF TELANGANA
PROCEEDINGS OF THE ASST. DIRECTOR OF MINES & GEOLOGY, KARIMNAGAR.
(Present: Sri B.Satyanarayana, M.Sc., Assistant Director I/c.,)

Proceedings No.11796/Q1/2010

Dated:09-06-2023

Sub:- Mines and Quarries – Quarry lease for Colour Granite over an extent of 2.500 Hectors in Sy.No.422 of Bommanapalle Village, Chigurumamidi Mandal, Karimnagar District for a period of 20 years granted to **M/s. Susmitha Granites, rep. By its proprietor Kum. S. Susmitha** – Execution of lease deed on **02.06.2023** – Work Order – Issued.

Ref:- 1.The Director of Mines and Geology, Hyderabad Progs.No. QL/KRM/LOI500701, dt.03.09.2022.
2. This office Lr.No.11796/Q1/2010, dt.02.06.2023.

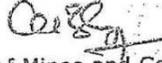
#

ORDER:

The Director of Mines and Geology, Hyderabad has granted a Quarry lease for Colour Granite over an extent of 2.500 Hectors in Sy.No.422 of Bommanapalle Village, Chigurumamidi Mandal, Karimnagar District for period of 20 years in favour of **M/s. Susmitha Granites, rep. By its proprietor Kum. S. Susmitha** vide reference 1st cited. In the reference 2nd cited, lease deed was executed in Form-G before the Asst. Director of Mines & Geology, Karimnagar by **M/s. Susmitha Granites, rep. By its proprietor Kum. S. Susmitha**.

Hence, sanction is hereby accorded to **M/s. Susmitha Granites, rep. By its proprietor Kum. S. Susmitha** to commence quarrying operations for Colour Granite over an extent of **2.500 Hectors** in Sy.No.422 of **Bommanapalle** Village, **Chigurumamidi** Mandal, Karimnagar District for a period 20 years from **02.06.2023** to **01.06.2043** subject to the provisions of the Telangana State Minor Mineral Concession Rules, 1966 and Granite Conservation and Development Rules, 1999 and subsequent Government orders and executive instructions issued thereon from time to time and special conditions specified in the original grant order and in the appendix enclosed to the order.

The Lessee should maintain all the records and accounts required by the Government and submit quarterly/Annual returns in the prescribed proformas so as to reach the Director of Mines and Geology, Hyderabad, Deputy Director of Mines and Geology, Warangal and Assistant Director of Mines and Geology, Karimnagar not later than the time limit fixed by the Government. The lessee should erect the boundary pillars on all sides to delineate the granted area as per DGPS sketch/guidelines.


Asst. Director of Mines and Geology I/c.,
Karimnagar

To
M/s. Susmitha Granites,
Proprietor Kum. S. Susmitha,
D/o S. Lingamurthy,
H.No.2-8-534, Srinagar Colony,
NGO's Colony Road,
Hanumakonda Mandal & District

Copy submitted to the District Collector, Karimnagar for favour of kind information.
Copy submitted to the Director of Mines and Geology, Hyderabad for favour of information.
Copy submitted to the Deputy Director of Mines and Geology, Warangal for favour of information.
Copy submitted to Director of Mines safety, Hyderabad for favour of information.
Copy to the Labour Enforcement Officer, Ramagundam for favour of information.
Copy to the Environmental Engineer, TS Pollution Control Board, Ramagundam for favour of information.
Copy to the Tahsildar, Chigurumamidi Mandal for favour of information.



GOVERNMENT OF TELANGANA
PROCEEDINGS OF THE DIRECTOR OF MINES & GEOLOGY, HYDERABAD : HYDERABAD

Proceeding No: 1/KRM/7050 (0511230055)



Order

Date: 23.08.2023

Permission is hereby accorded for **Whole** transfer of Quarry Lease for **Colour Granite**, over an extent of **2.500 Ha** in Sy.No **422** of **Bommanapalle** Village, **Chiguru** : **Amidi** Mandal, **KARIMNAGAR** District held by Transferor **M/S. SUSHMITHA GRANITES** to Transferee **SHREE VEER TEJA GRANITES**, **Proprietor**, **SHREE VEER TEJA GRANITES** for unexpired portion of the lease period up to **01.06.2043**.

The **SHREE VEER TEJA GRANITES**, **Proprietor**, **SHREE VEER TEJA GRANITES** shall submit Scrutinized Quarry Plan, Environmental Clearances, Consent for Establishment & Consent for Operations within three months from date of execution of transfer deed.

The **SHREE VEER TEJA GRANITES**, **Proprietor**, **SHREE VEER TEJA GRANITES** shall abide by the Telangana State Minor Mineral Concession Rules (TSMNC), 1966 and subsequent government orders and executive instructions issued there upon from time to time

The **SHREE VEER TEJA GRANITES**, **Proprietor**, **SHREE VEER TEJA GRANITES** shall execute the Whole transfer lease deed within Sixty days from the date of this order.

P. Katyayani Devi, IAS
DIRECTOR OF MINES & GEOLOGY, HYDERABAD

To
SHREE VEER TEJA GRANITES, Madikonda,
SHEELA KI DHANI, MODI CHARNA, NAGPUR,
Khazipet, HANUMAKONDA
M/S. SUSHMITHA GRANITES,
Bommanapalle, Chigurumamidi,
KARIMNAGAR

Copy to:
The Deputy Director of Mines & Geology,
WARANGAL
The Asst. Director of Mines & Geology,
KARIMNAGAR

*** This is a computer-generated document. No signature is required. ***

GOVERNMENT OF TELANGANA
PROCEEDINGS OF THE ASST. DIRECTOR OF MINES & GEOLOGY: KARIMNAGAR
(Present: Sri N.Ramachary, M.Sc., Assistant Director)

Procs. No.11796/Q1/2010

Dated: 10-10-2023

Sub:- Mines and Quarries – Whole Transfer of Quarry lease for Colour Granite over an extent of 2.500 Hects in Sy.No. 422 of Bommanapalli Village, Chigurumamidi Mandal, Karimnagar District Quarry Lease transfer from M/s. Sushmitha Granites, Proprietor: Kumari S. Susmitha to M/s. Shree Veer Teja Granites, Prop: Teja Ram Choudhary for the un-expired portion of the lease period i.e., upto **01.06.2043**– Execution of lease deed on **10.10.2023** – Work Order – Issued.

Ref :- 1. The Director of Mines and Geology, Hyderabad Progs.No:I/KRM/7050, dt.23.08.2023.

2. The Quarry Lease deed executed in Form –G on **10.10.2023**.

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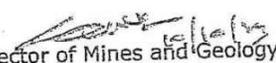
ORDER :

The Director of Mines and Geology, Hyderabad vide reference 1st cited has granted whole Transfer of quarry lease for Colour Granite over an extent of 2.500 Hects in Sy.No. 422 of Bommanapalli Village, Chigurumamidi Mandal, Karimnagar District from M/s. Sushmitha Granites, Proprietor: Kumari S. Susmitha to M/s. Shree Veer Teja Granites, Prop: Teja Ram Choudhary for the un-expired portion of the lease period i.e., upto **01.06.2043**.

The transfer of Quarry lease deed was executed in Form – G on **10.10.2023** vide reference 2nd cited between the grantee and Asst. Director of Mines & Geology, Karimnagar.

Hence, sanction is hereby accorded to **M/s. Shree Veer Teja Granites, Prop: Teja Ram Choudhary** to commence quarrying operations for Colour Granite over an extent of 2.500 Hects in Sy.No. 422 of Bommanapalli Village, Chigurumamidi Mandal, Karimnagar District for the un-expired portion of the lease period i.e., upto **01.06.2043** subject to the provisions of the Telangana State Minor Mineral Concession Rules, 1966 and Granite Conservation and Development Rules, 1999 and subsequent Government orders and executive instructions issued thereon from time to time.

The Lessee should maintain all the records and accounts required by the Government and submit quarterly/Annual returns in the prescribed proformas so as to reach the Director of Mines and Geology, Hyderabad, Deputy Director of Mines and Geology, Warangal and Assistant Director of Mines and Geology, Karimnagar not later than the time limit fixed by the Government. The grantee should erect the boundary pillars on all sides to delineate the granted area as per DGPS map/guidelines.


Asst. Director of Mines and Geology(FAC),
Karimnagar.

To
M/s. Shree Veer Teja Granites
Prop: Teja Ram Choudhary,
Plot No.66, ID Rampur, Kazipet,
Hanumakonda (Dist)- 506151.

Copy submitted to the District Collector, Karimnagar for favour of kind information.
Copy submitted to the Director of Mines and Geology, Hyderabad for favour of information.

M/S MATHRUSRI GRANITES

6248/2022/R1-DMG

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GOVERNMENT OF TELANGANA
DEPARTMENT OF MINES & GEOLOGY
{PRESENT: SRI D. RONALD ROSE, IAS, DIRECTOR Hyderabad}

PROCEEDING No: Q1/KRM/LO1500700



ORDER:

Dated: 03/09/2022

M/s. Sri Mathrusri Granites filed an application for Quarry Lease for Colour Granite, over an extent of 3.600 Ha in Sy.No 422 of Bommanapalle Village, Chigurumamidi Mandal, KARIMNAGAR District for period of 20 years on 28/10/2010.

The applicant submitted statutory documents viz. Scrutinized Quarry Plan, Environmental Clearance and Consent for Establishment.

After careful examination of the proposal, the quarry lease is hereby granted to M/s. Sri Mathrusri Granites as per Telangana State Minor Mineral Concession Rules (TSMMC), 1966 for a period of 20 years subject to adherence of TSMMC Rules, 1966 and subsequent government orders and executive instructions issued there upon from time to time.

The grantee shall execute the lease deed in Form "G" within Sixty Days from 03/09/2022.

*For kind
perusal
ADMR
M. Srinivasulu*

D. RONALD ROSE, IAS
DIRECTOR

To
M/s. Sri Mathrusri Granites
Copy to:
The Deputy Director of Mines &
Geology, WARANGAL
The Asst. Director of Mines & Geology,
KARIMNAGAR

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...ation al... application.
...he Tahasildar, ... of ... Mandal, Karimnagar District with request
to depute their office surveyor for joint survey on the above date.

GOVERNMENT OF TELANGANA
PROCEEDINGS OF THE ASST. DIRECTOR OF MINES & GEOLOGY: KARIMNAGAR.
(Present: Sri B.Satyānarayana, M.Sc., Assistant Director I/c.,)

Proceedings No.11786/Q1/2010

Dated:09-06-2023

Sub:- Mines and Quarries – Quarry lease for Colour Granite over an extent of 3.600 Hectors in Sy.No.422 of Bommanapalle Village, Chigurumamidi Mandal, Karimnagar District for a period of 20 years granted to **M/s. Sri Mathrusri Granites, rep. By its proprietor Sri S. Lingamurthy** – Execution of lease deed on **02.06.2023** – Work Order – Issued.

Ref:- 1.The Director of Mines and Geology, Hyderabad Progs.No. QL/KRM/LOI500700, dt.03.09.2022.
2. This office Lr.No.11786/Q1/2010, dt.02.06.2023.

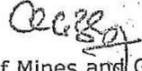
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ORDER:

The Director of Mines and Geology, Hyderabad has granted a Quarry lease for Colour Granite over an extent of 3.600 Hectors in Sy.No.422 of Bommanapalle Village, Chigurumamidi Mandal, Karimnagar District for period of 20 years in favour of **M/s. Sri Mathrusri Granites, rep. By its proprietor Sri S. Lingamurthy** vide reference 1st cited. In the reference 2nd cited, lease deed was executed in Form-G before the Asst. Director of Mines & Geology, Karimnagar by **M/s. Sri Mathrusri Granites, rep. By its proprietor Sri S. Lingamurthy**.

Hence, sanction is hereby accorded to **M/s. Sri Mathrusri Granites, rep. By its proprietor Sri S. Lingamurthy** to commence quarrying operations for Colour Granite over an extent of **3.600 Hectors** in Sy.No.422 of **Bommanapalle** Village, **Chigurumamidi** Mandal, Karimnagar District for a period 20 years from **02.06.2023** to **01.06.2043** subject to the provisions of the Telangana State Minor Mineral Concession Rules, 1966 and Granite Conservation and Development Rules, 1999 and subsequent Government orders and executive instructions issued thereon from time to time and special conditions specified in the original grant order and in the appendix enclosed to the order.

The Lessee should maintain all the records and accounts required by the Government and submit quarterly/Annual returns in the prescribed proformas so as to reach the Director of Mines and Geology, Hyderabad, Deputy Director of Mines and Geology, Warangal and Assistant Director of Mines and Geology, Karimnagar not later than the time limit fixed by the Government. The lessee should erect the boundary pillars on all sides to delineate the granted area as per DGPS sketch/guidelines.


Asst. Director of Mines and Geology I/c.,
Karimnagar

To
M/s. Sri Mathrusri Granites,
Proprietor Sri S. Lingamurthy,
H.No.2-8-534, Srinagar Colony,
NGO's Colony Road,
Hanumakonda Mandal & District

Copy submitted to the District Collector, Karimnagar for favour of kind information.
Copy submitted to the Director of Mines and Geology, Hyderabad for favour of information.
Copy submitted to the Deputy Director of Mines and Geology, Warangal for favour of information.
Copy submitted to Director of Mines safety, Hyderabad for favour of information.
Copy to the Labour Enforcement Officer, Ramagundam for favour of information.
Copy to the Environmental Engineer, TS Pollution Control Board, Ramagundam for favour of information.
Copy to the Tahsildar, Chigurumamidi Mandal for favour of information.

Photographs of the Joint Committee visit in connection with O.A. No.774 of 2023.

